

N.D.O.H. 10.05.2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, BENCH AT CHENNAI**

O.A. No. 22 of 2022 (SZ)

**IN THE MATTER OF:-**

A.Krishna & Ors.

..Applicants

Versus

Union of India & Ors.

...Respondents

**I N D E X**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PAGES</b>
1.	REPLY ON BEHALF OF RESPONDENT NO.13 (UFLEX LTD) TO THE O.A. FILED BY THE APPLICANTS WITH AFFIDAVIT IN SUPPORT	1-31
2.	<b><u>Annexure R-13/1(Colly)</u></b> Copies of amendment to Plastic Waste Management Rules, 2016 i.e Plastic Waste Management (Amendment) Rules, 2021 and Plastic Waste Management (Amendment) Rules, 2022, notified on 12 <sup>th</sup> August 2021, 17 <sup>TH</sup> September 2021 and 16 <sup>th</sup> February 2022	32-51
3.	<b><u>Annexure R-13/2(Colly)</u></b> Copies of Certificate of Registration for Units Engaged in Processing or Recycling of Plastic Waste from Gujarat Pollution Control Board, Certificate granted by Deluxe Recycling to Asepto packaging and Consent granted to Deluxe Recycling by Maharashtra Pollution Control Board.	52-61

*(Signature)*

4.	<b><u>Annexure R-13/2A</u></b> A Certificate issued by Flexoresearch Group Co. Ltd, Thailand	62
5.	<b><u>Annexure R-13/3</u></b> Composition of Asepto Packaging Paper	63-65
6.	<b><u>Annexure R-13/4</u></b> Copy of relevant extracts of HSN Rules	66
7.	<b><u>Annexure R-13/5(Colly)</u></b> Copies of the Applicants/ Respondent No. 13 sales invoice of each year from 2017 to 2022 to demonstrate the product specification	67-71
8.	<b><u>Annexure R-13/6</u></b> _Copy of Extract of Rules / Categories under GST	72-73
9.	<b><u>Annexure R-13/7</u></b> Copy of extract of Rule/categorization under customs Tariff.	74-75
10.	Service Proof	76

Respondent No. 13



Through

ARUN K. SINHA  
M. VASANTHAKUMAR  
W.CLEMENT

JONATHAN IVAN

Advocates for the Respondent No.13  
136, New Lawyers Chambers  
M.C. Setalwad Block  
Bhagwan Dass Road

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, BENCH AT CHENNAI**

O.A. No. 22 of 2022 (SZ)

**IN THE MATTER OF:-**

A.Krishna & Ors.

..Applicants

Versus

Union of India & Ors.

...Respondents

**REPLY ON BEHALF OF RESPONDENT NO.13 (UFLEX  
LTD) TO THE O.A. FILED BY THE APPLICANTS**

**PRELIMINARY OBJECTIONS:-** Without prejudice to our submissions that Aseptic packaging is predominantly a paper product. Respondent No. 13 wishes to submit as under:-

- (i) Plastic Waste Management Rules 2016 and Plastic Waste Management (Amendment) Rules 2018, 2021 and 2022 amended from time to time provide a regulatory frame work for management of Plastic waste. The Manufacturers and Producers of multi-

*Chakraborty*

layered plastics packaging are governed by these rules.

- ii) The applicant has filed the Original application on 16.02.2022 raising the issue of non-compliance of Rule 9 of Plastic Waste Management Rules 2016 and Plastic Waste Management (Amendment) Rules 2018, without disclosure of the fact that new amended rules Plastic Waste Management (Amendment) Rules, 2022 are published on same date 16.02.2022 and have come into force . *It is humbly submitted that the amendment to Plastic Waste Management Rules, 2016 i.e Plastic Waste Management (Amendment) Rules, 2021 and Plastic Waste Management (Amendment) Rules, 2022, notified on 12<sup>th</sup> August 2021, 17<sup>TH</sup> September 2021 and 16<sup>th</sup> February 2022 respectively were not placed for consideration before this Hon'ble Tribunal in the OA No. 22 of 2022. (Rules, 2021/2022 are annexed as **Annexure R13/1 Colly.**)*

*Chaturvedi*

**iii)** The Plastic Waste Management (Amendment) Rules, 2022, have mentioned that in Rule 9 of Plastic Waste Management Rules, 2016 in sub rule (i) the following words “as per guidelines specified in Schedule –II substituted.

**iv)** The Plastic Waste Management (Amendment) Rules, 2022, the guidelines covered under Extended Producer Responsibility the obligations and provision on Producer of Plastic packaging, Importer, Brand Owner and Plastic waste processor , therefore the cause of action does not arise as mentioned in the application alleging that “production of multilayered plastic in the form of multi-layered packaging is in violation of Rule 9 of Plastic Waste Management, Rules, 2016 as amended in 2018) and should have been phased out of production in two years time by 2020” and application is not maintainable and dismissed with heavy costs.

*Abhishek*

*It is humbly submitted that under rule 9 (3) of Plastic Waste Management Rules, 2018, notified on 27<sup>th</sup> March 2018, manufacture and use of multi-layered plastic that are non-recyclable, or non-energy recoverable or with no alternate use is to be phased out in 2 years, i.e 27<sup>th</sup> March 2020. It is further submitted that Aseptic packaging material manufactured by the Applicant/13<sup>th</sup> Respondent in brand named "Asepto" is recyclable and therefore does not come under the rigour of Rule 9 (3) of Plastic Waste Management (Amendment) Rules, 2018.*

*It is submitted that the rule 9 (1) was amended by Plastic Waste Management (Amendment) Rules, 2021 with effect from 12<sup>th</sup> August 2021 and 9 (1) reads as below:-*

*"The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned as per guidelines issued under these rules from time to time.*

*Shahavedi*

*It is further submitted that the guidelines under Rule 9 (1) were notified under Plastic Waste Management Rules, 2022 on 16<sup>th</sup> February, 2022 in SCHEDULE-II, wherein guidelines on extended producer responsibility for plastic packaging were published.”*

(v) It is submitted that even if it is presumed that Aseptic packaging is Multilayered packaging since it contains 21% plastic as per definition of Multi-layered packaging Rule 3(n) of Plastic Waste Management Rules and 3 (o) of Plastic Waste Amendment (Rules) is as under:

“ Multi-layered packaging means any material used or to be used for packaging and having at least one layer of plastic as the main ingredients in combination with one or more layers of material such as paper, paper board, polymeric materials, metalized layers or aluminium foil, either in the form of a laminate or co-extruded structure.”

Then also as per Rule 9 (3) of Plastic Waste Management (Amendment) Rules, 2018 , the Asepto packaging paper

*@hahsvechi*

manufactured by Respondent NO. 13 (UFLEX Ltd.) having 21% MLP is fully recyclable and energy recoverable therefore there is no violation of Rule 9 (3) of Plastic Waste Management (Amendment) Rules, 2018 . (Certificate of Registration for Units Engaged in Processing or Recycling of Plastic Waste from Gujarat Pollution Control Board, Certificate granted by Deluxe Recycling to Asepto packaging and Consent granted to Deluxe Recycling by Maharashtra Pollution Control Board is attached as **Annexure R-13/2**

**(Colly.)** It is further submitted that the product in question i.e. Aseptic Packaging paper is known in international market as Aseptic Laminated Packaging and has been found to be recyclable the paper part can be recycled to make paper packaging, and the plastic and aluminium foil parts can be recycled to make composite material for building/construction. A Certificate issued by Flexoresearch Group Co. Ltd, Thailand is annexed and marked as **Annexure R-13/2A**

(vi) *It is submitted that notwithstanding the contention of the Applicant/ 13<sup>th</sup> Respondent that the Aseptic Packaging material is*

*(Signature)*

*not a multi-layered packaging as defined under Rule 3 (o) of Plastic Waste Management Rules, 2018, even assuming that the Applicant's product is multi-layered packaging, it is covered under Category-III of the extended producer responsibility under Plastic Waste Management Rules, 2022.*

(vii) It is further submitted that as per Clause 7 Plastic Waste Management (Amendment) Rules, 2022 targets for Extended Producer Responsibility in Category III Multilayered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic) fixed up to 100% up to 2023-24 and Obligations of Producers, Importers & Brand Owner in Category III Multilayered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic) fixed upto 2027-28 onwards .

(viii) It is further submitted that as per the issue of the product Asepto Packaging paper made by Respondent No. 13 as alleged in the application, the Respondent No.13 is neither the producer nor the manufacturer of Multilayered

*Shahveer*

plastic packaging as the product it manufactures does not contain plastic as a main ingredient as per the definition of Multi-layered packaging is paper as defined in the rule 3(n) of Plastic Waste Management Rules, 2016 and 3 (o) of Plastic Waste Amendment (Rules), 2018.

Aseptic Packaging material which is the product comes under the brand name Asepto, contains paper as the main ingredient in the constitution of which is reproduced as below:

- |                            |       |
|----------------------------|-------|
| - Paper                    | - 73% |
| - Multilayer Plastic (MLP) | - 21% |
| - Aluminum                 | - 6%  |

Thus, the above ratio clearly demonstrates that main ingredient is paper and not plastic . (Composition of Asepto Packaging Paper annexed as **Annexure R 13-3**).

In Asepto, paper is a main ingredient (73%). This definition remains unaltered even after amendment of Plastic Waste Management Rules 2016/2018 and 2022). Thus the

*Chaturvedi*

Respondent No.13 does not fall in definition of Rule 3 (n) and **Rule 3 (o)** of Plastic Waste Management Rules 2016/2018 / 2022 and as such there is no violation of Rule 9 (3) of Plastic Waste Management and Handling Rules 2016 /2018/2022

(ix) It is further submitted that it is mandatory for all the Industries to follow the universally specified and accepted Product codes for transacting business, also referred as HSN codes, which are published by WCO (World Customs Organization) The product Aseptic is classified under Chapter 48.11 of HSN code which describes the product as Paper Packaging. This falls under the category of Paper and thus cannot be governed by PWM Rules 2016 being a product having 73% paper.

The relevant extracts of HSN Rules are reproduced herein:-

HSN 48.11 I Paper, Paperboard, Cellulose wadding and webs of cellulose fibres, coated or covered provided in the case of paper or paperboards coated or covered with plastics the layer of plastics does not

*(Signature)*

constitute more than half the total thickness (see Note 2 (g) to this Chapter) Paper and Paperboard for the manufacture of packaging's for beverages and other foodstuffs, printed with texts and illustrations referring to the goods to be packaged therein, covered on both faces with thin transparent sheets of plastics, with or without a lining of metal foil (on the face which will form the inside of the packaging) are also classified in this heading. These products may be creased and marked to identify individual containers to be cut from the rolls. **(Annexure R-13/4).**

There is functional difference between Aseptic paper & Multilayered Plastics . The word " creased " used in the definition also provides a clear-cut differentiation between the Aseptic Packaging material and Multi-layer Plastics packaging, wherein the function of the creasing is to enable the formation of Packaging containers, unlike in Multi-layer plastic pouches.

*Chakraborty*

Paper and Paper board for the manufacture of containers for Milk, Fruit juice or other food products and lined with Aluminium foil (i.e on the face which will for the inside of the containers) provided so that they retain the essential character of paper or paperboard.

Following documents are enclosed for kind consideration for this Hon'ble Tribunal:

1. One Copy of the Applicants/ Respondent No. 13 sales invoice of each year from 2017 to 2022 to demonstrate the product specification - Enclosed (**Annexure R-13/5(Colly)**)
2. **Extract of Rules / Categories under GST** . Customs Category under Customs Tariff Chapter 48 (Code No 48115910) clearly categorized Aseptic as Aseptic Packaging Paper (Chapter 48 of GST) Tariff of India Code No 48115910) clearly categorized Aseptic Packaging Paper. (**Annexure R-13/6**)
3. **Extract of Rule / Categorization under Customs Tariff:**

*A. Lakshmi*

Chapter 48 (Code 48115910) clearly categorized this as Aseptic Packaging Paper and not as Multilayer Plastic (MLP). Copy of the extract is annexed and marked as **(Annexure-R-13/7)**

All the above clearly shall demonstrate and satisfy that even the various authorities under GST and Customs Tariff and HSW consider Aseptic Packaging not as Multilayer Plastic but only Paper. The product is accepted by the industry worldwide

*(x) It is submitted that the target and milestone for recycling pre-consumer plastic packaging waste and post-consumer Plastic Packaging waste are provided under Plastic Waste Management Rules, 2022 and therefore no cause of action arises as against this Respondent for adjudication by this Hon'ble Tribunal for the reliefs prayed by the Original Applicants.*

### **REPLY ON MERITS**

7. Contents of para I is a matter of record.
- II. Contents of para II is a matter of record.
- III. Contents of para III is wrong and denied. It is submitted that Aseptic Packaging material which is

*Alakshedi*

the product comes under the brand name Asepto, contains paper as the main ingredient in the constitution which is reproduced as below:

- Paper - 73%
- Multilayer Plastic (MLP) - 21%
- Aluminum - 6%

Thus, the above ratio clearly demonstrates that main ingredient is paper and thus the same cannot be classified as multilayer plastic packaging.

*It is submitted that notwithstanding the contention of the Applicants that the Aseptic Packaging material is not a multi-layered packaging as defined under Rule 3 (o) of Plastic Waste Management Rules, 2018, even assuming that the Applicant's product is a type of multi-layered packaging, it is covered under Category-III of the extended producer responsibility under Plastic Waste Management Rules, 2022.*

Even otherwise also as per Rule 9 (3) of Plastic Waste Management (Amendment) Rules, 2018 , the Asepto Packaging paper is fully recyclable and energy

*Alakshya*

recoverable and alternate products are made after recycling therefore there is no violation of Rule 9 (3) of Plastic Waste Management (Amendment) Rules, 2018 . In view of the facts narrated hereinabove the Respondent No.13 not fall within the mischief the Rule 9 of Plastic Management Rules thus the Respondent No.13 has not violated any Rule or Act. Rest of the contents related to Respondent No. 12 hence need no reply.

- (IV) This relates to non-compliance by the State Pollution of various authorities of the State to implement the provision of Plastic Waste Rules cannot be replied by Respondent No. 13.

**REPLY TO FACTS IN BRIEF**

1. Contents of para 1 are denied for want of knowledge and the applicants be put to strict proof. Regarding the submissions of Applicant No.3 being Animal activist and he put to strict proof of same. Rest of contents are denied for

*Alakurvedi*

want of knowledge filing of OA is a matter of record.

2. Contents of para 2 is wrong and denied as the Respondent No. 13 (UFLEX Ltd. At Sanand Plant manufacturing Asepto packaging paper which contains 73%, Paper Multilayer Plastic MLP 21% and Aluminum 6% as main ingredient is paper.
3. Contents of para 3 are matter of record.
4. Contents of Para 4 not related to Respondent No. 13 hence need no reply.
5. Contents of Para 5 not related to Respondent No. 13 hence need no reply.
6. Contents of Para 6 are legal , hence need no reply.
7. *In reply to contents of para 7 it is submitted that notwithstanding the contention of the Applicant/13<sup>th</sup>*

*Chakraborty*

*Respondent that the Aseptic Packaging material is not a multi-layered packaging as defined under Rule 3 (o) of Plastic Waste Management Rules, 2018, even assuming that the Applicant's product is a type of multi-layered packaging, it is covered under Category-III of the extended producer responsibility under Plastic Waste Management Rules, 2022.*

It is further submitted that also as per Rule 9 (3) of Plastic Waste Management (Amendment) Rules, 2018 , the Asepto packaging paper is fully recyclable and energy recoverable therefore there is no violation of Rule 9 (3) of Plastic Waste Management (Amendment) Rules, 2018.

*It is humbly submitted that the amendment to Plastic Waste Management Rules, 2016 i.e Plastic Waste Management (Amendment) Rules, 2021 and Plastic Waste Management (Amendment) Rules, 2022, notified on 12<sup>th</sup> August 2021 and 16<sup>th</sup> February 2022 respectively were not placed for consideration before this Hon'ble Tribunal in the OA No. 22 of 2022.*

*Alrakwadi*

8. *The Contents of Para 8 not related to Respondent No. 13 hence need no reply.*
9. *The Contents of Para 9 not related to Respondent No. 13 hence need no reply.*
10. Contents of this para are wrong and denied. The product produced by the answering respondent No.13 is Asepto Packaging paper is not a multi-layered plastic as commonly understood in common commercial parlance and as explained in para herein above.
11. Contents of para 11 relates to Respondent No.12 hence need no reply.
12. Contents of para 12 relates to Respondent No.12 hence need no reply.
13. Contents of para 13 relates to Respondent No.12 hence need no reply.
14. Contents of para 14 relates to Respondent No.12 hence need no reply.
15. Contents of para 15 as it relates multi-layered plastic the Respondent No.13 has no concern as

*Chakraborty*

the product as per the issue of the product "Tetrapak" alleged in the application, the Respondent No.13 is neither the producer nor the manufacturer of Multi-layered plastic packaging as the product it manufactures Asepto Packaging Paper and does not contain plastic as a main ingredient as per the definition of Multi-layered packaging is paper as defined in the rule 3(n) and 3 (o) of Plastic Waste Amendment (Rules)

*It is submitted that notwithstanding the contention of the Applicant that the Aseptic Packaging material is a multi-layered packaging as defined under Rule 2 (o) of Plastic Waste Management Rules, 2018, even assuming that the Applicant's product is a type of multi-layered packaging, it is covered under Category-III of the extended producer responsibility under Plastic Waste Management Rules, 2022.*

16. Contents of these Paras 16 does not call for a reply as not related to Respondent No.13.
17. Contents of these Paras 17 does not call for a reply as not related to Respondent No.13.

*Alakorech*

18. Contents of these Paras 18 does not call for a reply as not related to Respondent No.13.
19. Contents of these Paras 19 does not call for a reply as not related to Respondent No.13.
20. Contents of these Paras 20 does not call for a reply as not related to Respondent No.13.
21. Contents of these Paras 21 does not call for a reply as not related to Respondent No.13.

22. Contents of these Para 22 are wrong and denied. It is wrong to make a general categorisation that Multilayer Plastic Packaging when burnt release any Poisonous Gases.

23. The contents of Para 23 are wrong and denied. It is submitted that many types Multilayer Plastic Packaging / Plastics are totally Eco-friendly.

Plastics of a certain weight and category have in fact brought about Second Green Revolution in Agriculture and Water Management. Minor and Micro Irrigation systems like sprinklers and drip irrigation using plastics help in

*@Vishwas*

conserving water. Plastics have also made it possible to bring vast tracks of arid land under farming.

By virtue of 'degassing of plastics / pelletising' technology, the multilayer plastic packaging, laminates, metalised films, heavily printed films can easily be recycled into granules. The said technology is eco-friendly, reduces energy consumption and most importantly is cost and space saving and is very much in use in other developed countries like United States.

It is submitted that any product which improves the quality of life particularly on the economically weaker section of the society and which reduces significantly the pollution load on the environment and further contribute to the preservation of land, water resources and forests would amount to an eco friendly product. Plastic of a certain weight and category being one of

*Alrakvedh*

them, which lends itself to recycling and /or recovery of significant part of energy.

It is extremely important to note that Rule 4(2) of Notification dated 12.08.2021 which relates to ban of sale and use of the following single use Plastic including Polystyrene and extended Polystyrene w.e.f. 01.07.2022 includes the followings:-

- a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene (Thermocol) for decoration;
- b) plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing film's around sweet boxes, invitation cards and cigarette packets, **plastic or PVC banners having less than 100 micron.**

Therefore clarify the ban is only for plastic less than 100 Micron. It is important to note that Aseptic paper even if it is to be treated as Plastic is having more than

*Alrahmani*

300 Microns. Hence cannot be covered under Notification GSR No. 571 I dated 12.08.2021.

24. Contents of the paras 24-25 and 27-28 are wrong and denied. It is submitted that many type of Multilayer Plastic Packaging / Plastics is totally Eco-friendly being fully recyclable & Biodegradable. It is submitted that vast amount of alternate products are in fact made from recycled plastics.

26. That, the contents of Para 26 are related to respondent 12 hence need no reply.

#### **REPLY TO GROUNDS**

29. A. Contents of ground A re wrong and denied. *It is humbly submitted that the amendment to Plastic Waste Management Rules, 2016 i.e Plastic Waste Management (Amendment) Rules, 2021 and Plastic Waste Management (Amendment) Rules, 2022, notified on 12<sup>th</sup> August 2021 and 16<sup>th</sup> February 2022 respectively were not placed for consideration before this Hon'ble Tribunal in the OA No. 22 of 2022.*

The applicant has filed the Original application on 16.02.2022 raising the issue of non-compliance of Rule

*Chakraborty*

9 of Plastic Waste Management Rules 2016 and Plastic Waste Management (Amendment) Rules 2018, without knowing that *under rule 9 (3) of Plastic Waste Management Rules, 2018, notified on 27<sup>th</sup> March 2018, manufacture and use of multi-layered plastic that are non-recyclable, or non-energy recoverable or with no alternate use is to be phased out in 2 years, i.e 27<sup>th</sup> March 2020. It is further submitted that Aseptic packaging material manufactured by the Applicant/ 13<sup>th</sup> Respondent in brand named "Asepto" is recyclable and therefore does not come under the rigour of Rule 9 (3) of Plastic Waste Management (Amendment) Rules, 2018.*

*It is submitted that the rule 9 (1) was amended by Plastic Waste Management (Amendment) Rules, 2021 with effect from 12<sup>th</sup> August 2021 and 9 (1) reads as below:-*

*"The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development*

*Alhakemeh*

*Departments, either individually or collectively, through their own distribution channel or through the local body concerned as per guidelines issued under these rules from time to time.*

*It is further submitted that the guidelines under Rule 9 (1) were notified under Plastic Waste Management Rules, 2022 on 16<sup>th</sup> February, 2022 in SCHEDULE-II, wherein guidelines on extended producer responsibility for plastic packaging were published.”*

- B. Contents of ground B, relates to the judgment of Hon'ble Supreme Court for which no reply is required.
- C. Contents of ground C relates to Respondent No.12 hence no reply.
- D. Contents of ground D related to Respondent No. 12 hence need no reply.
- E. Contents of ground E are wrong and denied.. *It is humbly submitted that the amendment to Plastic Waste Management Rules, 2016 i.e Plastic Waste Management (Amendment) Rules, 2021 and Plastic Waste Management*

*Chakraborty*

*(Amendment) Rules, 2022, notified on 12<sup>th</sup> August 2021 and 16<sup>th</sup> February 2022 respectively were not placed for consideration before this Hon'ble Tribunal in the OA No. 22 of 2022.*

*It is further submitted that Aseptic packaging material manufactured by the Applicant/13<sup>th</sup> Respondent in brand named "Asepto" is recyclable and therefore does not come under the rigour of Rule 9 (3) of Plastic Waste Management (Amendment) Rules, 2018.*

*It is submitted that the rule 9 (1) was amended by Plastic Waste Management (Amendment) Rules, 2021 with effect from 12<sup>th</sup> August 2021 and 9 (1) reads as below:-*

*"The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned as per guidelines issued under these rules from time to time.*

*It is further submitted that the guidelines under Rule 9 (1) were notified under Plastic Waste Management Rules, 2022 on 16<sup>th</sup>*

*Shakunedi*

*February, 2022 in SCHEDULE-II, wherein guidelines on extended producer responsibility for plastic packaging were published.”*

*It is submitted that notwithstanding the contention of the Applicant that the Aseptic Packaging material is a multi-layered packaging as defined under Rule 2 (o) of Plastic Waste Management Rules, 2018, even assuming that the Applicant's product is a type of multi-layered packaging, it is covered under Category-III of the extended producer responsibility under Plastic Waste Management Rules, 2022.*

F. Contents of ground F related to Respondent No.12  
hence no reply.

G. Contents of ground G related to Respondent No.12  
hence no reply.

H. Contents of ground H related to Respondent No.12  
hence no reply.

I. Contents of ground I related to other parties for which  
no reply can be filed.

*Shakunesh*

- J. Contents of ground J related to Respondent No.12 hence need no reply.
- K. Contents of ground K are not applicable to Respondent No.13 hence need no reply.
- L. Contents of ground L are not applicable to Respondent No.13 hence need no reply.
- M – Contents of Para M not related to Respondent No. 13 hence need no reply.
- N Contents of this Para N to S & U are wrong and denied for the reasons explained in Parawise reply 22-24 . The same is not repeated for sake of brevity.
- O. Contents of Para T not related to Respondent No. 13 hence no reply.

**Limitation :-** Contents of this para do not call for a reply.

*Shahreddi*

**Reply to Interim Relief:-** No interim relief is liable to be granted against Respondent No.13 as it does not fall within the definition of Multi-layered plastic packing.

*It is submitted that the target and milestone for recycling pre-consumer plastic packaging waste and post-consumer Plastic Packaging waste are provided under Plastic Waste Management Rules, 2022 and therefore no cause of action arises as against this Respondent for adjudication by this Hon'ble Tribunal for the reliefs prayed by the Original Applicants.*

In view of the facts and grounds mentioned the OA is liable to be dismissed qua Respondent No.13

  
Respondent No.13

Through

  
ARUN K. SINHA  
M. VASANTHAKUMAR  
W.CLEMENT  
JONATHAN IVAN

Advocates for the Respondent No.13  
136, New Lawyers Chambers  
M.C. Setalwad Block  
Bhagwan Dass Road  
Supreme Court of India  
New Delhi-110001  
Mobile No. 981000-9590  
931000-9590

Email:arunksinhaandassociates@gmail.com

Also at:-  
No. 4A, 4<sup>th</sup> Floor, G.N. Chetty Road,  
T. Nagar, Chennai, Tamil Nadu-600017

*Arunkeshi*

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL,**

**SOUTHERN ZONAL, BENCH AT CHENNAI,**

O.A. No. 22 of 2022

**IN THE MATTER OF:-**

A Krishna & Ors.

....Applicants

Versus

Union of India & Ors.

.....Respondents

**AFFIDAVIT**

Affidavit of Sh. Anupam Chaturvedi, S/o Late Sh. C.D. Chaturvedi, aged about 50 Years, Regd Office Uflex Ltd, 305, 3<sup>rd</sup> Floor, Pamposh Enclave, Greater Kailash-1, New Delhi-110048 having its Corporate Office at A/108, Sector 4, Noida, U.P.

I the above-named deponent do hereby solemnly affirm and declare as under:-

1. That I am the authorized signatory of Respondent No.13 in the above-mentioned matter and am well



*Chaturvedi*

conversant with the facts and circumstances of the case and competent to swear this affidavit.

2. That I have gone through the accompanying reply to the OA filed by the Applicants and I say that the facts stated therein are true and correct to my knowledge and nothing material has been concealed therefrom.
3. That the annexures are true copies of their respective originals.

*[Signature]*  
 Identify the Executant/Deponent  
 who has Signed in My Presence

*[Signature]*  
 DEPONENT

UFLX LTD. \*  
 SECTOR 4, NOIDA

### VERIFICATION

Verified at New Delhi on this 02<sup>nd</sup> day of May 2022 that the contents of my above affidavit are true and correct to my knowledge and nothing material has been concealed therefrom.

*[Signature]*  
 DEPONENT

*[Signature]*  
 ATTESTED

DIPANKAR DAS  
 NOTARY PUBLIC  
 R.K. GARG BLOCK  
 SUPREME COURT

UFLX LTD. \*  
 SECTOR 4, NOIDA



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-12082021-228947  
CG-DL-E-12082021-228947

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)  
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 459]  
No. 459]

नई दिल्ली, बृहस्पतिवार, अगस्त 12, 2021/श्रावण 21, 1943  
NEW DELHI, THURSDAY, AUGUST 12, 2021/SHRAVANA 21, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 12 अगस्त, 2021

सा.का.नि. 571(अ).—प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 को संशोधन करने के लिए भारत के राजपत्र, असाधारण में अधिसूचना संख्या सा.का.नि. 169 (अ) द्वारा तारीख 11 मार्च, 2021 में प्रारूप नियम प्रकाशित किए गए थे, जिसमें उन सभी लोगों से, जो उन नियमों से प्रभावित हो सकते हैं, उक्त प्रारूप नियम को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध कराए जाने की तारीख से साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप नियमों को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को तारीख 11 मार्च, 2021 को उपलब्ध कराई गई थी;

और, उपर्युक्त अवधि के भीतर प्राप्त आक्षेपों और सुझावों पर केंद्रीय सरकार द्वारा सम्यक रूप से विचार किया गया है;

अतः, अब केन्द्रीय सरकार पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6, धारा 8 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एतद्वारा प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 में संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:-

1. (1) इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2021 कहा है।  
(2) वे राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।

*Alia Khurdi*

2. प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 (इसमें इसके पश्चात् उक्त नियमों को कहा गया है) में, नियम 2 में, उप-नियम (1) में, “आयातकों” शब्द के पश्चात् “ब्राण्ड स्वामी, प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता (पुनर्चक्रक, सह-प्रसंस्करणकर्ता आदि)” शब्द अंतःस्थापित किया जाएगा।

उक्त नियमों में, नियम 3 में -

(i) खंड (ड) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् -

‘(ड क) “विना बुने प्लास्टिक बैग” - से अभिप्रेत है जो यांत्रिक अथवा थर्मल अथवा रासायनिक साधनों द्वारा एक-साथ बंधे हुए जटिल प्लास्टिक फाइबरों या तंतुओं (और छिद्रित फिल्मों द्वारा) की प्लास्टिक की शीट अथवा वेब आकार के कपड़े से बने हुए विना बुने प्लास्टिक के बैग और “विना बुने कपड़े” से अभिप्रेत है जिसमें एक समतल अथवा गुच्छेदार छिद्रयुक्त शीट जो सीधे प्लास्टिक फाइबरों, पिघले हुए प्लास्टिक अथवा प्लास्टिक की फिल्मों से बनाया जाता है;

(ii) खंड (थ) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् -

‘(थ क) “प्लास्टिक अपशिष्ट प्रसंस्करण” - से अभिप्रेत है जिससे कोई ऐसी प्रक्रिया जिसके द्वारा प्लास्टिक अपशिष्ट को पुनःउपयोग, पुनर्चक्रण, सह-प्रसंस्करण अथवा नए उत्पादों में परिवर्तन के प्रयोजन के लिए प्रबंधित किया जाता है;’

(iii) खंड (फ) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् -

‘(फ क) “एकल प्रयोग प्लास्टिक से बनी वस्तु” का अर्थ है - जिससे प्लास्टिक की मद, जिसके निपटान अथवा पुनर्चक्रण से पहले उसे एक ही प्रयोजन के लिए एक बार ही उपयोग किया जाना है;

(फ ख) “थर्मोसेट प्लास्टिक” से अभिप्रेत है जिसमें ऐसा प्लास्टिक जो गर्म करने पर अपरिवर्तनीय रूप से कठोर हो जाता है और इसलिए इसे वांछित आकार में नहीं बदला जा सकता है;

(फ ग) “थर्मोप्लास्टिक” से अभिप्रेत है जिसमें ऐसा प्लास्टिक जो गर्म करने पर नरम हो जाता है और इसे वांछित आकार में ढाला जा सकता है;’

4. उक्त नियमों में, नियम 4 में -

(क) उप-नियम (1) में, - (i) “आयातक भंडारण” शब्दों के स्थान पर “आयात, भंडारण” शब्द रखे जाएंगे;

(ii) खंड (ग) में, “पचास माइक्रोन की मोटाई”, शब्दों के स्थान पर, शब्द आंकड़े, अक्षर और कोष्ठक “30 सितम्बर 2021 से पचहत्तर माइक्रोन की मोटाई और 31 दिसम्बर, 2022 से एक सौ बीस (120) माइक्रोन की मोटाई” शब्द रखे जाएंगे;

(iii) खंड (ज), “कैरी बैगों”, शब्दों के बाद, “और वस्तु” शब्द अंतर्विष्ट किए जाएंगे;

(iv) खंड (ज), “कंपोस्ट योग्य प्लास्टिक कैरी बैगों”, शब्दों के बाद, “या वस्तु या दोनों” शब्द अंतर्विष्ट किए जाएंगे;

(v) खंड (झ) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् -

“(ज) 30 सितम्बर, 2021 की तारीख से गैर-बुना हुआ प्लास्टिक कैरी बैग 60 ग्राम प्रति वर्ग मीटर (जीएसएम) से कम नहीं होगा।”;

(ख) उप-नियम (1) के पश्चात्, निम्नलिखित उप-नियम अंतःस्थापित किया जाएगा, अर्थात् -

“(2) 1 जुलाई, 2022 की तारीख से पोलीस्टाइरीन और विस्तारित पोलीस्टाइरीन वस्तुओं सहित निम्नलिखित एकल-प्रयोग-प्लास्टिक वस्तुओं के विनिर्माण, आयात, भंडारण, वितरण, बिक्री और उपयोग का निषेध किया जाएगा:-

(क) प्लास्टिक स्टिक युक्त ईयर बड्स, गुब्बारों के लिए प्लास्टिक की डंडिया, प्लास्टिक के झंडे, कैंडी स्टिक, आइसक्रीम की डंडिया, पोलीस्टाइरीन (थर्मोकोल) की सजावटी सामग्री;

(ख) प्लेटें, कप, गिलास, कांटे, चम्मच, चाकू, स्ट्रॉ, ट्रे जैसे कटलरी, मिठाई के डिब्बों के इर्द-गिर्द लपेटने या पैक करने वाली फिल्में, निमंत्रण कार्ड और सिगरेट पैकेट, 100 माइक्रोन से कम मोटाई वाले प्लास्टिक या पीवीसी बैनर, स्ट्रिप।

(3) उप-नियम (2) (ख) के उपाबंध, कंपोस्ट योग्य प्लास्टिक से बनी हुई वस्तुओं पर लागू नहीं होंगे।

(4) इस अधिसूचना के बाद कैरी बैग, प्लास्टिक शीट या समान प्रकार की सामग्री या प्लास्टिक शीट और बहु-परतीय पैकेजिंग से बने कवर और पोलिस्टाइरीन और विस्तारित पोलिस्टाइरीन, वस्तुओं सहित एकल प्रयोग के प्लास्टिक के विनिर्माण, आयात, भण्डारण, वितरण, विक्रय और उपयोग को निषिद्ध करने के संबंध में, जारी की गई कोई भी अधिसूचना, इस अधिसूचना के प्रकाशन की तारीख से दस वर्ष की अवधि समाप्त होने के पश्चात लागू होगी।

5. उक्त नियमों में, नियम 5 में, उप-नियम (1) में, खण्ड (घ) में “2000” अंकों के स्थान पर “2016” रखा जाएगा।

6. उक्त नियमों में, नियम 6 में, उप-नियम (2) में, खण्ड (क) के पश्चात निम्नलिखित खण्ड अंतःस्थापित किया जाएगा, अर्थात्:-

“(क क) सुनिश्चित करना कि इन यथा संशोधित नियमों के उपबंधों का अनुपालन किया जाए।

7. उक्त नियमों में नियम 7 में, उप-नियम (1) में, खण्ड (क) के पश्चात निम्नलिखित खण्ड अंतःस्थापित किया जाएगा, अर्थात्:-

“(क क) सुनिश्चित करना कि इन यथा संशोधित नियमों के उपबंधों का अनुपालन किया जाए।

8. उक्त नियमों में, नियम 9 में, उप-नियम (1) में, “संबंधित स्थानीय निकाय” शब्दों के पश्चात, “इन नियमों के अंतर्गत समय-समय पर जारी किए गए दिशानिर्देशों के अनुसार” शब्द अंतःस्थापित किए जाएंगे।

9. नियम 11 में, उप-नियम (1), -

(i) “प्लास्टिक कैरी बैग” शब्दों के पश्चात, “प्लास्टिक पैकिंग” शब्द अंतःस्थापित किए जाएंगे;

(ii) खंड (क) में “विनिर्माता” शब्द के पश्चात, “उत्पादक” या ब्रैंड स्वामी” शब्द जोड़े जाएंगे, और “कैरी बैग” शब्द के बाद, “और ब्रैंड के स्वामी द्वारा उपयोग प्लास्टिक पैकिंग” शब्द अंतःस्थापित किए जाएंगे;

(iii) खंड (ख), “बहु-परतीय पैकिंग” शब्दों के पश्चात, “आयातित सामग्री के लिए उपयोग बहु-परतीय पैकिंग को छोड़कर” अंतःस्थापित किया जाएगा।

(iv) खंड (ग) में, “नाम और प्रमाणपत्र सं.” शब्दों के पश्चात, “उत्पादक का” अंतःस्थापित किया जाएगा।

10. नियम 12 में, -

(i) उप-नियम (2) में, “अपशिष्ट जनक” शब्दों के पश्चात, “पर प्रतिबंध या निषेध” शब्द अंतःस्थापित किए जाएंगे;

(ii) उप-नियम (3) में, “अपशिष्ट जनक” शब्दों के पश्चात, “पर प्रतिबंध या निषेध” शब्द अंतःस्थापित किए जाएंगे।

11. नियम 13, में उप-नियम (1) में, “संबंधित संघ राज्यक्षेत्र” शब्दों के पश्चात, “या केंद्रीय प्रदूषण नियंत्रण बोर्ड” अंतःस्थापित किया जाएगा।

[फा. सं. 17-2/2001(पार्ट)पार्ट I-एचएसएमडी]

नरेश पाल गंगवार, संयुक्त सचिव

**टिप्पण:** मूल नियम, भारत के राजपत्र, असाधारण, भाग-II, खंड 3, उपखंड (i) में सा.का.नि. 320(अ) तारीख 18 मार्च, 2016 द्वारा प्रकाशित किए गए थे और तत्पश्चात इनमें अधिसूचना संख्या सा.का.नि. 285(अ) तारीख 27 मार्च, 2018 के द्वारा संशोधन किया गया था।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**NOTIFICATION**

New Delhi, the 12th August, 2021

**G.S.R. 571(E).**—Whereas the draft rules to amend the Plastics Waste Management Rules, 2016, were published in the Gazette of India, Extraordinary, dated the 11th March, 2021 vide notification number GSR 169 (E), inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date copies of the Gazette containing the said draft rules were made available to the public;

And whereas, copies of the Gazette containing the said draft rules were made available to the public on the 11th March, 2021;

And whereas, objections and suggestions received within the aforesaid period have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 6, 8 and 25 of Environment (Protection) Act 1986, (29 of 1986), the Central Government hereby makes the following rules to amend the Plastic Waste Management Rules, 2016, namely :-

1. (1) These rules may be called Plastic Waste Management (Amendment) Rules, 2021.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 2, in sub-rule (1), after the word “Importers”, the words, “brand-owner, plastic waste processor (recycler, co-processor, etc.)” shall be inserted.
3. In the said rules, in rule 3,
  - (i) after clause (n), the following clause shall be inserted, namely :-
 

‘(na) “Non-woven plastic bag” means Non-woven plastic bag made up of plastic sheet or web structured fabric of entangled plastic fibers or filaments (and by perforating films) bonded together by mechanical or thermal or chemical means, and the “non-woven fabric” means a flat or tufted porous sheet that is made directly from plastic fibres, molten plastic or plastic films;’
  - (ii) after clause (q), the following clause shall be inserted, namely: -
 

‘(qa) “Plastic waste processing” means any process by which plastic waste is handled for the purpose of reuse, recycling, co-processing or transformation into new products;’
  - (iii) after clause (v), the following clauses shall be inserted, namely: -
 

‘(va) “Single-use plastic commodity” mean a plastic item intended to be used once for the same purpose before being disposed of or recycled;’

‘(vb) “Thermoset plastic” means a plastic which becomes irreversibly rigid when heated and hence cannot be remoulded into desired shape;’

‘(vc) “Thermoplastic” means a plastic which softens on heating and can be moulded into desired shape;’.
4. In the said rules, in rule 4, -
  - (a) in sub-rule (1),-
    - (i) for the words “importer stocking”, the words “import, stocking” shall be substituted;
    - (ii) in clause (c), for the words “fifty microns in thickness”, the words, figures, letters and brackets “seventy five microns in thickness with effect from the 30<sup>th</sup> September, 2021 and one hundred and twenty (120) microns in thickness with effect from the 31<sup>st</sup> December, 2022” shall be substituted;
    - (iii) in clause (h), after the words, “carry bags”, the words “and commodities” shall be inserted;

(iv) in clause (h), after the words, "compostable plastic carry bags", the words "or commodities or both" shall be inserted;

(v) after clause (i), following clause shall be inserted, namely: -

"(j) non-woven plastic carry bag shall not be less than 60 Gram Per Square Meter (GSM) with effect from the 30<sup>th</sup> September, 2021.";

(b) after sub-rule (1), the following sub-ules shall be inserted, namely:-

"(2) The manufacture, import, stocking, distribution, sale and use of following single-use plastic, including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1<sup>st</sup> July, 2022:-

(a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;

(b) plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

(3) The provisions of sub-rule (2) (b) shall not apply to commodities made of compostable plastic.

(4) Any notification prohibiting the manufacture, import, stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheets and multi-layered packaging and single-use plastic, including polystyrene and expanded polystyrene, commodities, issued after this notification, shall come into force after the expiry of ten years, from the date of its publication".

5. In the said rules, in rule 5, in sub-rule (1), in clause (d), for the figures "2000", the figures "2016" shall be substituted.

6. In the said rules, in rule 6, in sub-rule (2), after clause (a), following clause shall be inserted, namely: -

"(aa) ensuring that the provisions of these rules, as amended, are adhered to;"

7. In the said rules, in rule 7, in sub-rule (1), after clause (a), following clause shall be inserted, namely: -

"(aa) ensuring that the provisions of these rules, as amended, are adhered to;"

8. In the said rules, in rule 9, in sub-rule (1), after the words, "local body concerned", the words "as per guidelines issued under these rules from time to time" shall be inserted.

9. In rule 11, sub-rule (1), -

(i) after the words "plastic carry bag", the words, "plastic packaging" shall be inserted;

(ii) in clause (a), after the word "manufacturer", the words "producer or brand-owner" shall be inserted, and after the words "carry bag", the words "and plastic packaging used by the brand owner" shall be inserted;

(iii) in clause (b), after the words "multilayered packaging", the words "excluding multi-layered packaging used for imported goods" shall be inserted;

(iv) in clause (c), after the words "name and certificate number", the words "of producer" shall be inserted.

10. In rule 12, -

(i) in sub-rule (2), after the words "waste generator," ,the words "restriction or prohibition on" shall be inserted;

(ii) in sub-rule (3), after the words "waste generator," ,the words "restriction or prohibition on" shall be inserted.

37

11. In rule 13, in sub-rule (1), after the words “Union Territory concerned”, the words “or the Central Pollution Control Board” shall be inserted.

[F. No. 17-2-2001 (Pt)-Part I -HSMD]

NARESH PAL GANGAWAR, Jt. Secy.

**Note :** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number GSR 320 (E), dated the 18<sup>th</sup> March, 2016 and subsequently amended *vide* notification number GSR 285 (E), dated the 27<sup>th</sup> March, 2018.



**TRUE COPY**

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## NOTIFICATION

New Delhi, the 16th February, 2022

**G.S.R. 133(E).**—In exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely: -

1. (1) These rules may be called the Plastic Waste Management (Amendment) Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 9, in sub-rule (1), for the words "as per guidelines issued under these rules from time to time", the words "as per guidelines specified in SCHEDULE – II" shall substituted.
3. In the said rules, after SCHEDULE – I, the following Schedule shall be inserted namely:-

**'SCHEDULE-II***[See Rule 9 (1)]***Guidelines on Extended Producer Responsibility for Plastic Packaging****1. Background:**

(1.1) The Ministry of Environment, Forest and Climate Change (MoEFCC), (hereinafter referred to as 'The Ministry'), notified the Plastic Waste Management Rules, 2016 on 18<sup>th</sup> March, 2016. The Ministry also notified the Solid Waste Management Rules, 2016 on 8<sup>th</sup> April, 2016. As plastic waste is part of solid waste, therefore, both the rules apply to managing plastic waste in the country.

(1.2) The Plastic Waste Management Rules, 2016, mandate the generators of plastic waste to take steps to minimize generation of plastic waste, not to litter the plastic waste, ensure segregated storage of waste at source and hand over segregated waste in accordance with rules. The rules also mandate the responsibilities of local bodies, gram panchayats, waste generators, retailers and street vendors to manage plastic waste. (1.3) The Plastic Waste Management Rules, 2016 cast Extended Producer Responsibility on Producer, Importer, and Brand Owner. Extended Producer Responsibility shall be applicable to both pre-consumer and post-consumer plastic packaging waste. (1.4) These guidelines provides framework for implementation of Extended Producer Responsibility. The Guidelines provide the roles and responsibilities of Producers, Importers, Brand Owners, Central Pollution Control Board, State Pollution Control Board or Pollution Control Committees, recyclers and waste processors for effective implementation of Extended Producer Responsibility. The definitions given in Plastic Waste Management Rules, 2016, apply until, specifically mentioned in these guidelines;

**2. Date of Coming into Effect:**

These guidelines shall come into force with immediate effect. The on-going processes related to Extended Producer Responsibility obligations will be aligned with these guidelines.

**3. Definitions:**

(a) "**Biodegradable plastics**" means that plastics, other than compostable plastics, which undergoes complete degradation by biological processes under ambient environment (terrestrial or in water) conditions, in specified time periods, without leaving any micro plastics, or visible, distinguishable or toxic residue, which have adverse environment impacts, adhering to laid down standards of Bureau of Indian Standards and certified by Central Pollution Control Board.

(b) "**Brand Owner**" means a person or company who sells any commodity under a registered brand label or trade mark;

(c) "**Carry Bags**" (covered under Category II of plastic packaging – Clause (5.1) (II)) means bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self-carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use ;

(d) "**End of Life disposal**" means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns) or waste to oil or for road construction as per Indian Road Congress guidelines, etc;

(e) "**Extended Producer Responsibility**" means the responsibility of a producer for the environmentally sound management of the product until the end of its life;

39

- (f) **“Importer”** means a person who imports plastic packaging product or products with plastic packaging or carry bags or multilayered packaging or plastic sheets or like;
- (g) **“Plastic”** means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, polybutylene terephthalate;
- (h) **“Plastic Packaging”** means packaging material made by using plastics for protecting, preserving, storing and transporting of products in a variety of ways.
- (i) **“Plastic Sheet”** means plastic sheet is the sheet made of plastic;
- (j) **“Plastic Waste Processors”** means recyclers and entities engaged in using plastic waste for energy (waste to energy), and converting it to oil (waste to oil), industrial composting.
- (k) **“Pre-consumer plastic packaging waste”** means plastic packaging waste generated in the form of reject or discard at the stage of manufacturing of plastic packaging and plastic packaging waste generated during the packaging of product including reject, discard, before the plastic packaging reaches the end-use consumer of the product.
- (l) **“Post-consumer plastic packaging waste”** means plastic packaging waste generated by the end-use consumer after the intended use of packaging is completed and is no longer being used for its intended purpose.
- (m) **“Producer”** means person engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity;
- (n) **“Recyclers”** are entities who are engaged in the process of recycling of plastic waste;
- (o) **“Recycling”** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;
- (p) **“Reuse”** means using an object or resource material again for either the same purpose or another purpose without changing the object's structure;
- (q) **“Use of recycled plastic”** means recycled plastic, instead of virgin plastic, is used as raw material in the manufacturing process;
- (r) **“Waste Management”** means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally sound manner;
- (s) **“Waste to Energy”** means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns).

#### 4. Obligated Entities:

The following entities shall be covered under the Extended Producer Responsibility obligations and provisions of these guidelines namely: -

- (i) Producer (P) of plastic packaging;
- (ii) Importer (I) of all imported plastic packaging and / or plastic packaging of imported products;
- (iii) Brand Owners (BO) including online platforms/marketplaces and supermarkets/retail chains other than those, which are micro and small enterprises as per the criteria of Ministry of Micro, Small and Medium Enterprises, Government of India.;
- (iv) Plastic Waste Processors

#### 5. Coverage of Extended Producer Responsibility:

(5.1) The following plastic packaging categories are covers under Extended Producer Responsibility:

##### (i) Category I

Rigid plastic packaging;

##### (ii) Category II

Flexible plastic packaging of single layer or multilayer (more than one layer with different types of plastic), plastic sheets or like and covers made of plastic sheet, carry bags, plastic sachet or pouches;

##### (iii) Category III

Multilayered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic);

(iv) **Category IV**

Plastic sheet or like used for packaging as well as carry bags made of compostable plastics.

(5.2) The Extended Producer Responsibility Guidelines covers the following with respect to plastic packaging namely: -

- (i) Reuse;
- (ii) Recycling;
- (iii) Use of recycled plastic content;
- (iv) End of life disposal.

**6. Registration:**

(6.1) (a) The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: -

- (i) Producer (P);
- (ii) Importer (I);
- (iii) Brand owner (BO);
- (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting,

(b) Registration of Producers, Importers & Brand-Owners (operating in one or two states) and Plastic Waste processors shall be done by State Pollution Control Board or Pollution Control Committee through the centralized Extended Producer Responsibility portal developed by Central Pollution Control Board.

(c) After these guidelines have come into effect, with respect to, entities starting their business in a particular year and placing their products in market in that year, they shall have Extended Producer Responsibility target obligations from the next year.

(6.2) The entities covered under clause 6.1 shall not carry any business without registration obtained through on-line centralized portal developed by Central Pollution Control Board.

(6.3) The entities covered under clause (6.1) shall not deal with any entity not registered through on-line centralized portal developed by Central Pollution Control Board.

(6.4) In case, it is found or determined that any entity registered on the on-line portal has provided false information or has willfully concealed information or there is any irregularity or deviation from the conditions stipulated while obtaining registration under Extended Producer Responsibility guidelines, then the registration of such an entity would be revoked for a one -year period after giving an opportunity to be heard. The entities whose registration has been revoked shall not be able to register afresh for the period of revocation.

(6.5) In case any entity falls in more than one sub-category mentioned in the clause (6.1) then the entity shall register under each of those sub-categories separately. Further, in cases, where the entity has units in different states, in a particular sub-category mentioned in clause 6.1, then these units shall also be registered separately. However, only one registration under a sub category in a state would be needed, even if, more than one unit are located in a state. The registration shall be as per Standard Operating Procedure laid down by Central Pollution Control Board for the purpose, as per these Guidelines.

(6.6) While registering, the entities shall have to provide PAN Number, GST Number, CIN Number of the company and Aadhar Number and PAN Number of authorized person or representative and any other necessary information as required.

**7. Targets for Extended Producer Responsibility and obligations of Producers, Importers & Brand-Owners:**

(7.1) The Extended Producer Responsibility targets for the Producers, Importers & Brand-Owners shall be determined category-wise.

**(7.2) Producer (P):**

**(a) Extended Producer Responsibility target (Refer example 1 to 3 in Annexure):**

Eligible Quantity in MT (Q 1) shall be the average weight of plastic packaging material (category-wise) sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging waste in the last two financial years (B) minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial year as under: -

$$Q 1 \text{ (in MT)} = (A + B) -$$

and the Extended Producer Responsibility target shall be determined category-wise, as given below

**Extended Producer Responsibility target**

	Year	Extended Producer Responsibility target (as a percentage of Q1 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Producer, as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

**(b) Obligation for recycling (Refer example 1 to 3 in Annexure):**

The Producer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility Target, category-wise, as given below namely: -

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste  
(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

**(c) End of life disposal (refer examples 1 to 3 in Annexure):**

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, cement kilns (for co processing) etc. as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The producers shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in Rule 5 (1) (b) of Plastic Waste Management Rules, 2016,

**(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)**

The Producer shall ensure use of recycled plastic in plastic packaging category-wise as given below namely: -

Mandatory use of recycled plastic in plastic packaging  
(% of plastic manufactured for the year)

42

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

### 7.3 Importer (I):

#### (a) Extended Producer Responsibility Target (Refer example 1 to 3 in Annexure)

Eligible Quantity in MT (Q 2) shall be the average weight of all plastic packaging material and / or plastic packaging of imported products (category-wise) imported and sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging in the last two financial years (B) waste minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial years as under: -

$$Q 2 \text{ (in MT)} = (A + B) - C$$

and the Extended Producer Responsibility target shall be determined, category-wise, as given below namely: -

	Year	Extended Producer Responsibility target (as a percentage of Q 2 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Importer as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

#### (b) Obligation for recycling (Refer example 1 to 3 in Annexure)

The Importer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under extended producer responsibility Target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste  
(% of extended producer responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

#### (c) End of life disposal (refer examples 1 to 3 in Annexure)

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The importer shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of Plastic Waste Management Rules, 2016, as amended.

**(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)**

The Importer shall ensure use of recycled plastic in plastic packaging category-wise as given below.

Mandatory use of recycled plastic in plastic packaging  
(% of imported plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

Any recycled plastic used in imported material shall not be counted towards fulfilment of obligation. The importer will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

**7.4 Brand Owner (BO):**

**a) Extended Producer Responsibility target (refer examples 1 to 3 in Annexure)**

Eligible Quantity in MT (Q 3) shall be the average weight of virgin plastic packaging material (category-wise) purchased and introduced in market in the last two financial years (A) plus average quantity of (B) of pre-consumer plastic packaging in the last two financial years as under: -

Q 3 (in MT) = A + B

The Extended Producer Responsibility target shall be determined, category-wise, as given below namely: -

	Year	Extended Producer Responsibility Target (as a percentage of Q3 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Brand Owner as part of the Action Plan on the centralized portal developed by Central Pollution Control Board.

**(b) Obligation for reuse (refer examples 4 and 5 in Annexure):**

I. The Brand Owner using Category I (rigid) plastic packaging for their products shall have minimum obligation to reuse such packaging as given below: -

Provided that the reuse of Category I rigid plastic packaging in food contact applications shall be subject to regulation of Food Safety and Standards Authority of India.

(II) Minimum obligation to reuse for Category I (rigid plastic packaging).

Year	Target (as percentage of Category I rigid plastic packaging in products sold annually)

A	Category I rigid plastic packaging with volume or weight equal or more than 0.9 liter or kg but less than 4.9 litres or kg, as the case may be	
I	2025 – 26	10
II	2026 – 27	15
III	2027-28	20
IV	2028-29 and onwards	25
B	Category I rigid plastic packaging with volume of weight equal or more than 4.9 litres or kg.	
I	2025 – 26	70
II	2026 – 27	75
III	2027-28	80
IV	2028-29 and onwards	85

(III) The quantity of rigid packaging reused by brand Owner shall be calculated by reducing virgin plastic packaging manufactured/imported/purchased in that year from the sales of the Brand Owner. The brand owner shall provide this information on the centralized portal developed by Central Pollution Control Board.

(IV) The quantity of Category I rigid plastic packaging reused shall be reduced from the total plastic packaging used under Category I by the obligated entities (Brand Owners).

III. The quantity of Category I rigid plastic packaging reused during the year 2022 – 2023 and 2023-2024, shall be reduced from the total plastic packaging used under Category I.

**(c) Obligation for recycling (refer examples 1 to 3 in Annexure):**

The Brand Owner shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste  
(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

**(d) End of life disposal (refer examples 1 to 3 in Annexure)**

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The Brand Owner shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of the Plastic Waste Management Rules, 2016, as amended.

**(e) Obligation for use of recycled plastic content (refer examples 6 in Annexure)**

(i) The Brand Owner shall ensure use of recycled plastic in plastic packaging, category-wise, as given below namely:

Mandatory use of recycled plastic in plastic packaging

(% of manufactured plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

(ii) In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

(iii) In case, where Brand Owner is also Producer and/or Importer of plastic packaging material, the clause 7.2 and 7.3 shall also apply for determining their Extended Producer Responsibility targets and obligations as Producer and /or Importer, respectively.

(7.5) The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by all Producers, Importers & Brand-Owners as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(7.6) The obligations for reuse, recycling of waste and use of recycled plastic content in packaging shall be reviewed every five years based upon available technologies for meeting the Targets specified.

(7.7) Extended Producer Responsibility on plastic packaging will promote sustainable packaging, as per guidelines prepared by Central Pollution Control Board, inter alia based on the following criteria,

(i) package designing promoting reuse;

(ii) package designing amenable for recycling;

(iii) recycled plastic content in plastic packaging material and; (iv) package designing for environment.

(7.8) In case, the obligated entity utilizes plastic packaging which is 100% biodegradable in the ambient environment leaving no traces of micro plastics or chemical residue or any other traces having adverse environmental and health impacts as certified by regulatory entities Central Pollution Control Board, Bureau of Indian Standards, Central Institute of Petrochemicals Engineering & Technology, the Extended Producer Responsibility target will not be applicable for such material.

**8. Generation of surplus Extended Producer Responsibility certificates, carry forward and offsetting against previous year Extended Producer Responsibility targets and obligations, and sale and purchase of surplus Extended Producer Responsibility certificates:**

(8.1) A Brand Owner who has fulfilled their Extended Producer Responsibility targets, category-wise, can use the surplus for the following namely: -

(i) Off setting previous year shortfall subject to clause 9.5;

(ii) Carry forward for use in succeeding year;

(iii) Sell it to other Producers, Importers & Brand-Owners.

(8.2) Surplus in one category can only be used for off-setting, carry forward and sale in the same category. A surplus under reuse can be used for against reuse, recycling and also end of life disposal. A surplus under recycling can be used for recycling and end of life disposal. A surplus under end of life disposal cannot be used for reuse or recycle.

(8.3) Producers, Importers & Brand-Owners can also meet their Extended Producer Responsibility obligations under a category by purchasing surplus Extended Producer Responsibility certificates from other Producers, Importers & Brand-Owners of the same category.

(8.4) Such transactions shall be recorded and submitted by the Producers, Importers & Brand-Owners on the online portal while filing annual returns under the Extended Producer Responsibility framework. Central Pollution Control Board will develop mechanism for such exchange on the centralized portal.

**9. Imposition of Environmental Compensation:**

(9.1) Environmental Compensation shall be levied based upon polluter pays principle, with respect to non-fulfilment of Extended Producer Responsibility targets by Producers, Importers &

Brand Owners, for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environment pollution .

(9.2) Central Pollution Control Board shall lay down guidelines for imposition and collection of environment compensation on Producers, Importers & Brand-Owners, recyclers and end of life processors, in case of non-fulfilment of obligations set out in these guidelines, and the same shall be notified. The Guidelines for Environmental Compensation shall be updated, as required.

(9.3) The Environment Compensation, as applicable, shall be levied by Central Pollution Control Board on the Producers, Importers & Brand-Owners operating in more than two states with respect to non-fulfilment of their Extended Producer Responsibility targets, responsibilities and obligations in these guidelines.

(9.4) The Environment Compensation, as applicable, shall be levied by respective State Pollution Control Board on the Producers, Importers & Brand-Owners operating in their jurisdiction (for Producers, Importers & Brand-Owners not operating in more than two states/Union Territory's), Plastic Waste Processors which includes recyclers and other waste processors – waste to energy, waste to oil, co-processors, with respect to non-fulfilment of their Extended Producer Responsibility targets or responsibilities and obligations set out under these guidelines. In case, the State Pollution Control Board or Pollution Control Committee does not take action in reasonable time, the Central Pollution Control Board shall issue directions to the State Pollution Control Board /Pollution Control Committee.

(9.5) Payment of environmental compensation shall not absolve the Producers, Importers & Brand-Owners of the obligations set out in these guidelines. The unfulfilled Extended Producer Responsibility obligations for a particular year will be carried forward to the next year for a period of three years. In case, the shortfall of Extended Producer Responsibility obligation is addressed within three years. The environmental compensation levied shall be returned to the Producers, Importers & Brand-Owners as given below, namely

- (i) Within one year of levying of EC: 75% return;
- (ii) Within two years 60% return;
- (iii) Within three years 40% return,

After completion of three years on environmental compensation getting due the entire environmental compensation amount shall be forfeited. This arrangement shall allow for collection and recycling of plastic packaging waste by Producers, Importers & Brand-Owners in later years as well.

(9.6) The funds collected under environmental compensation shall be kept in a separate Escrow account by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee. The funds collected shall be utilized in collection, recycling and end of life disposal of uncollected and non-recycled or non- end of life disposal of plastic packaging waste, on which the environmental compensation is levied. Modalities for utilization of the funds for plastic waste management on an annual basis would be recommended by the Committee for Extended Producer Responsibility implementation and approved by the Competent Authority in the Ministry.

#### **10. Role of Producers, Importers & Brand-Owners:**

(10.1) The Producers, Importers & Brand-Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal.

(10.2) Producers, Importers & Brand-Owners shall provide Action Plan containing information on the Extended Producer Responsibility Target, category-wise, where applicable, through the online centralized portal developed by Central Pollution Control Board, along with application for registration or renewal of registration under Plastic Waste Management Rules, 2016. The Action Plan shall cover tenure of the Registration as per the provisions of Plastic Waste Management Rules, 2016. The standard operating procedure for registration and the action plan pro forma shall be developed by Central Pollution Control Board as per these guidelines.

(10.3) Brand Owner covered under clause 4 (iii) shall provide details of plastic packaging purchased from Producers and/or Importers covered under clause 4 (i) and 4 (ii) separately. The quantities attributed to each Producer and Importer covered under clause 4 (i) and 4 (ii) obligated upon Brand Owner shall be deducted from the obligation of Producers and Importers. The record of such purchase including category-wise quantity purchased, shall be maintained separately by Brand Owner.

(10.4) The Producers and Importers covered under clauses 4 (i) and 4 (ii) will maintain the record of the quantity of plastic packaging material made available to Brand Owner covered under clause 4 (iii). The record of such sale including category-wise quantity sold, will be maintained separately by Producers and Importers. In case such records are not maintained, they will have to fulfil the complete Extended Producer Responsibility obligation. The online platform shall cross-check the declaration of transactions among Producers, Importers & Brand-Owners.

(10.5) In order to develop a separate waste stream for collection of plastic packaging waste for directly fulfilling Extended Producer Responsibility obligations, the Producers, Importers & Brand-Owners may operate schemes such as deposit refund system or buy back or any other model. This will prevent mixing of plastic packaging waste with solid waste.

(10.6) The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the 30<sup>th</sup> June of the next financial year. Information on the reuse and/or recycled content used for packaging purposes will also be provided. The details of the registered recyclers from whom the recycled plastic has been procured will also be provided.

#### **11. Role of Plastic Waste Processors (Recyclers or Other Waste Processors including industrial composting facilities)**

(11.1) All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines.

(11.2) The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board.

(11.3) The total quantity of plastic waste processed by plastic waste processors and attributed to Producers, Importers & Brand-Owners, on an annual basis, will be made available on the centralized portal developed by Central Pollution Control Board as also on the website of Plastic waste processors.

(11.4) In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year.

(11.5) Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing, except in case of use of plastic waste in road construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners.

(11.6) The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.

(11.7) The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal.

(11.8) The Plastic Waste Processors undertaking end-of-life disposal of plastic packaging waste viz. waste to energy, waste to oil, cement kilns (co processing) shall provide information on an annual basis as per prescribed pro forma, on the centralized portal developed by Central Pollution Control Board. These entities shall ensure the disposal of plastic packaging waste as per relevant rules, guidelines framed by regulatory bodies in an environmentally sound manner.

#### **12. Role of Central Pollution Control Board**

(12.1) The Central Pollution Control Board shall register Producers, Importers & Brand-Owners who are operating in more than two states and plastic waste processors, through online portal. Central Pollution Control Board shall prescribe the standard operating procedure for registration of Producers, Importers & Brand-Owners under Plastic Waste Management Rules, 2016.

(12.2) The Central Pollution Control Board may charge fee for processing of applications for registration and an annual fee for processing of returns, as per procedure prescribed by CPCB. In case, where Producers, Importers & Brand-Owners, are operating in the jurisdiction of a State Pollution Control Board or Pollution Control Committee, the Central Pollution Control Board as per guidelines so decided, will share the application fee with the concerned State Pollution Control Board or Pollution Control Committee.

(12.3) The registration shall be done within two weeks from the submission of a complete application online by the Producers, Importers & Brand-Owners. The tenure of registration shall be as per Plastic Waste Management Rules, 2016.

(12.4) Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control

48

Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action.

(12.5) Central Pollution Control Board shall publish the list of Producers, Importers & Brand-Owners who have failed to meet Extended Producer Responsibility targets and obligations in the previous financial year, on an annual basis, by 30<sup>th</sup> September of the next financial year.

(12.6) The Central Pollution Control Board will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations for plastics under the Plastic Waste Management Rule, 2016.

(12.7) The Central Pollution Control Board shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

(12.8) The Central Pollution Control Board shall carry out review of technologies related to plastic packaging and plastic waste management for techno-economic viability and feasibility specifically with respect to clause 7.6.

### **13. Role of State Pollution Control Board or Pollution Control Committee:**

(13.1) The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016.

(13.2) The State Pollution Control Board or Pollution Control Committee shall bring out a list of entities (Exception Report) who have not fulfilled their Extended Producer Responsibility responsibilities on annual basis and publish the same on their website. The State Pollution Control Board or Pollution Control Committee shall submit the Annual Reports submitted by Producers, Importers & Brand-Owners and plastic waste processors in their jurisdiction to Central Pollution Control Board and upload the same on the online Extended Producer Responsibility portal.

(13.3) State Pollution Control Board or Pollution Control Committee will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations under the Plastic Waste Management Rule, 2016.

(13.4) State Pollution Control Board or Pollution Control Committee shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

### **14. Plastic Packaging Waste Collection System by Producers, Importers & Brand-Owners**

(14.1) Producers, Importers & Brand-Owners while fulfilling their Extended Producer Responsibility obligations may develop collection and segregation infrastructure of plastic packaging waste, as required, based on the category of plastics. It may include the following based on implementation modality of Extended Producer Responsibility adopted by Producers, Importers & Brand-Owners: -(a) establish waste plastic collection points and Material Recovery Facilities (MRFs);

(b) ensure the collection of the plastic packaging waste from the collection points, with a frequency that is proportionate to the area covered and the volume;

(c) offer the collection of plastic, from the entities like urban local bodies, gram panchayats, other public authorities or third parties carrying out waste management, and provide for the collection from all entities that have made use of that offer; provide for the necessary practical arrangements for collection and transport;

(d) ensure that the plastic packaging waste collected from the collection points are subsequently subject to recycling in a registered facility by a recycler or its permitted end use in the designated manner.

(14.2) Producers, Importers & Brand-Owners may ensure the network of collection points taking into account population size, expected volume of plastic or packaging waste, accessibility and vicinity to end-users, not being limited to areas where the collection and subsequent management is profitable.

(14.3) The entities involved in waste collection will hand over the waste for treatment and recycling or for identified end uses.

49

(14.4) Participation of voluntary collection points - voluntary collection points will hand over plastic packaging waste to the Producers, Importers & Brand-Owners or third party agencies acting on their behalf with a view to their treatment and recycling or their identified end use.

#### **15. Fulfilment of Extended Producer Responsibility Obligations**

The Producers, Importers & Brand-Owners shall have to provide the details of recycling certificate only from registered recyclers along with the details of quantity sent for end of life disposal, by 30th June of next financial year while filing annual returns on the online portal. The details provided by Producers, Importers & Brand-Owners and registered plastic waste processors will be cross-checked by the online portal. In case of difference, the lower figure would be considered towards fulfilment of Extended Producer Responsibility obligation of Producers, Importers & Brand-Owners. The certificates shall be subject to verification by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee, as the case may be.

#### **16. Centralized Online Portal**

(16.1) Central Pollution Control Board shall establish an online system for the registration as well as for filing of annual returns by Producers, Importers & Brand-Owners, plastic waste processors of plastic packaging waste by 31<sup>st</sup> March 2022:-

(16.2) The online system developed by Central Pollution Control Board for the registration as well as for filing of returns by Producers, Importers & Brand-Owners shall reflect the plastic packaging material introduced in the market Producers, Importers & Brand-Owners in a financial year. It shall also reflect the details regarding the audit of the Producers, Importers & Brand-Owners as well as recyclers or other waste processors of plastic packaging waste.

(16.3) The State Pollution Control Board or Pollution Control Committee shall also use the centralized portal developed by Central Pollution Control Board for registration of Producers, Importers & Brand-Owners as well as recyclers/waste processors. The centralized portal would act as the single point data repository with respect to orders and guidelines related to implementation of Extended Producer Responsibility for plastic packaging under Plastic Waste Management Rule, 2016 Producers, Importers & Brand-Owners may, if they so desire, facilitate the development of online web portal or platform.

(16.3) Till the online web portal is developed all activities related to implementation of Extended Producer Responsibility under the Plastic Waste Management Rules, 2016 will be done in an offline manner.

#### **17. Monitoring**

State Pollution Control Board or Pollution Control Committee shall submit annual report on Extended Producer Responsibility portal with respect to fulfilment of Extended Producer Responsibility by Producers, Importers & Brand-Owners (which include manufacturers of plastic packaging material) and plastic waste processors in the State/Union Territory to Central Pollution Control Board. The report shall also be submitted to the State Level Monitoring Committee constituted under the Plastic Waste Management Rules, 2016. State Pollution Control Board or Pollution Control Committee shall also submit annual report with respect to recyclers or end of life disposal in the State or Union Territory to Central Pollution Control Board by 31<sup>st</sup> July of the next year.

#### **18. Committee for Extended Producer Responsibility under PWM Rules**

(18.1) A committee shall be constituted by the Central Pollution Control Board under chairpersonship of Chairman, Central Pollution Control Board to recommend measures to Ministry of Environment, Forest and Climate Change for effective implementation of Extended Producer Responsibility including amendments to Extended Producer Responsibility guidelines. The committee shall monitor the implementations of Extended Producer Responsibility and also take such measures as required for removal of difficulties. The Committee shall also be tasked with the guiding and supervision of the online portal including approval of requisite forms or pro forma.

(18.2) The committee shall comprise of representative from concerned line Ministries/Departments such as Ministry of Housing and Urban Affairs, Ministry of Micro, Small and Medium Enterprises, Department of Drinking Water and Sanitation, Department of Chemical and Petrochemicals; Bureau of Indian Standards, three State Pollution Control Board or Pollution Control Committee, Central Institute of Plastic Engineering and Technology (CIPET), National Environmental Engineering Research Institute (NEERI), and three industry associations, and any other invitee as decided by the chairperson of the committee.

#### **ANNEXURE**

##### **Examples for Clause 7**

**Extended Producer Responsibility Target and Minimum level of recycling of plastic packaging waste**

**[Refer Clause 7.2 (a), (b) & (c), Clause 7.3 (a), (b) & (c), and Clause 7.4 (a), (b) & (c)]**

**Example 1:**

<i>Year 2022-23</i>	
<i>Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)</i>	<i>100 MT</i>
<i>Extended Producer Responsibility Target @ 70 %</i>	<i>70 MT</i>
<i>Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility - no threshold has been prescribed</i>	<i>Quantity of plastic packaging waste collected under Extended Producer Responsibility and recycled as per actuals</i>  <i>Quantity of plastic packaging waste collected under Extended Producer Responsibility and used for energy recovery, co-processing, road construction, waste to oil etc. as per actuals</i>

**Example 2:**

<i>Year 2024-25</i>	
<i>Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)</i>	<i>100 MT</i>
<i>Extended Producer Responsibility Target @ 100 %</i>	<i>100 MT</i>
<i>Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 30%</i>	<i>Minimum 30 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled.</i>  <i>Remaining plastic packaging waste collected (Maximum 70 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.</i>

**Example 3:**

<i>Year 2028-29</i>	
<i>Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)</i>	<i>100 MT</i>
<i>Extended Producer Responsibility Target @ 100 %</i>	<i>100 MT</i>
<i>Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 60 %</i>	<i>Minimum 60 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled.</i>  <i>Remaining plastic packaging waste collected (Maximum 40 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.</i>

**Reuse****[Refer Clause 7.4 (b)]****Example 4:**

<b><i>Year 2025 – 26 (Minimum obligation for reuse comes into effect)</i></b>	
<i>Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)</i>	<i>100 MT</i>
<i>Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or</i>	<i>15 MT</i>

kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	(Reuse @ 15 %; minimum obligation for reuse 10 %)
Fresh plastic packaging introduced (A)	85 MT
Extended Producer Responsibility target for compliance @ 100% of (A)	85 MT
Minimum level of recycling of Category I plastic packaging waste collected under Extended Producer Responsibility @ 60%	Minimum 51 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. A maximum of 34 MT plastic packaging waste collected may be used for energy recovery, co-processing, road construction, waste to oil etc.

**Example 5:**

<b>For Year 2022 - 23</b>	
Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)	100 MT
Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	10 MT
Fresh plastic packaging introduced (A)	90 MT
Extended Producer Responsibility Target @ 35 % of (A)	31.5 MT

**Use of recycled plastic content****[Refer Clause 7.2 (d), 7.3 (d)]****Example 6:**

<b>Year 2025-26</b>	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target as per clause 5.1 @ 100 %	100 MT
Minimum content of recycled plastic in packaging @ 10%	10 MT of plastic content in the packaging should be recycled plastic 90 MT of virgin plastic content in packaging

[F. No. 17/2/2001 – Part I - HSMD]

NARESH PAL GANGWAR, Addl. Secy.

**Note :** The principal rules were published in the Gazette of India, Extraordinary, Part II Section 3, Sub-Section (i) vide number G.S.R 320 (E) dated the 18<sup>th</sup> March, 2016 and subsequently amended vide notification numbers G.S.R 285 (E) dated the 27<sup>th</sup> March, 2018, G.S.R. 571 (E) dated the 12<sup>th</sup> August, 2021 and G.S.R. 647 (E) dated the 17<sup>th</sup> September, 2021.


**TRUE COPY**

ANNEXURE-R-13/2  
(Coll.)

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022-25802272 /25829582

Fax : 022-25805398

Email : rothane@mpcb.gov.in

Visit At : <http://mpcb.gov.in>



Plot No. P-30, 5th Floor,  
Office Complex Bldg.,  
Mulund Checknaka,  
Thane - 400604.

52

ORANGE/S.S.I

Date: 09/08/2018

Consent No: RO-THANE/CONSENT/ 1808000447/TR-II/

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016

[To be referred as Water Act, Air Act and H&OW (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s. Deluxe Recycling (India).Pv.t. L.t.d ,  
Plot.No.9 & 10, Sr.No. 441/1, PIDCO,  
Nr. Old Sundaram Book Company,  
Village Mahim, Dist.Palghar.

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of H&OW (M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to:- 31/05/2022.
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1.	Composite Board (Paper Based Without Chemical Pulping By Dry Milling, Hot & Cold Pressing Process)	1000.00	MT /Month
2.	Plastic Based Composite Board	125.00	MT /Month
3.	Plastic Granules	250.00	MT /Month

(Industry shall not Manufacture any Products which are Banned as per Notification of G.O.M. vide No. Plastic-2018/CR/No.-24/TC-4, Dated 23<sup>rd</sup> March 2018.)

### 3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall be NIL.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.90 M<sup>3</sup>
- (iii) Trade Effluent Treatment: N. A.
- (iv) Trade Effluent Disposal: N. A.
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27o C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
	Nil			

(viii) **Other Conditions:** Industry should monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic purpose	...	1.50 CMD
(ii) Water gets Polluted & Pollutants are Biodegradable	...	0.00 CMD
(iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic	...	0.00 CMD
(iv) Industrial Cooling, spraying in mine pits or boiler feed	...	1.00 CMD
(iv) Others	...	0.00 CMD

5. **CONDITIONS UNDER AIR ACT :**

**Control Equipment:** Air Pollution control equipments as Dust Collector & Bag Filter installed at Boiler shall be operated & maintained round the clock to limit the emissions under following standards.

**Standards for Emissions of Air Pollutants :**

(i) TPM	Not to exceed	150 mg/Nm <sup>3</sup>
(ii) SO <sub>2</sub>	Not to exceed	15.0 kg/Day

6. **Standards for Stack Emissions:**

(i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1.	Coal/Wood	3000.00	Kg/Day.

(ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1.	Thermopack Boiler	30.0

(iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

(iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(v) **Other Conditions:**

1) The industry should not cause any nuisance in surrounding area.

8. **CONDITIONS UNDER HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES, 2016:**

(i) The industry shall handle hazardous wastes as specified below

Sr. No.	Type Of Waste	Qty	UOM	Disposal
	N.A.			

(ii) Treatment - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016
  - a. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped, and shall not be restarted unless permission is obtained from board.
  - b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
  - c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 and shown & submitted to the Board as & when asked for.

**9. Industry shall comply with following additional conditions:**

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste—The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.

55

- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
10. Applicant shall not carry out any activities which require prior Environmental Clearance as per EIA notification 2006 & as amended.
  11. This Board reserves the right to amend, to revoke, suspend the consent issued or add any conditions in this consent and the same shall be binding on the Applicant.
  12. The consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies as may deemed fit necessary
  13. The applicant shall obtain permission from Central Ground Water Board for the use of Ground Water.
  14. The applicant shall comply with the provision of E-Waste Management Rules, 2016.
  15. The Capital investment of the industry is Rs. 1325.09 Lakhs.

For and on behalf of the  
Maharashtra Pollution Control Board

(M. R. Lad)  
Regional Officer, Thane

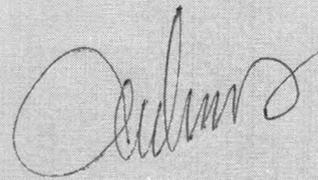
To,  
M/s. Deluxe Recycling (India) Pvt. Ltd.,  
Plot.No.9 & 10, Sr.No. 441/1, PIDCO,  
Near Old Sundaram Book Company,  
Village Mahim, Dist.Palghar.

Received Consent fee of -

Sr. No.	Amount(Rs.)	Transaction No.	Date	Drawn On
1.	100000.00	TXN1806001119	13/06/2018	-----

Copy to :-

- 1) Sub-Regional Office, Tarapur-II, M. P. C. Board, Thane



**TRUE COPY**



# GUJARAT POLLUTION CONTROL BOARD

Plot No. C-5/124, N. H. No. 8, G.I.D.C., Vapi-396 195. Dist. Valsad. (Gujarat)  
Tel. : (O) (0260) 2432089, 2426207 Fax : (0260) 2432826  
Email: gpcb-val@gujarat.gov.in • Website : www.gpcb.gov.in

Regional Office : Vapi

BY POST

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6 of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016, framed under the Environmental (Protection) Act-1986.

And whereas Board has received consolidated consent application letter No.171833, dated 27/01/2020 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid environmental Acts. Consents & Authorization are hereby granted as under:

## CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. Gujarat Waste Management (74135)  
Plot No. 9, Survey No. 282/A,  
Gala No. 2, Damanganga Industrial Park,  
Karvad-396191.  
Tal:Vapi & Dist: Valsad.

1. Consent Order No.WH-40527, Date of Issue: 03/02/2020.

The consents shall be valid up to 26/01/2025 for use of outlet for the discharge of trade/ sewage effluent & emission due to operation of industrial plant for manufacture of the following products at Plot No. 9, Survey No. 282/A, Gala No. 2, Damanganga Industrial Park, Karvad- 396191, Tal: Vapi & Dist: Valsad.

SR.NO.	PRODUCTS	QUANTITY Per Month
1.	Re-processed Plastic Granules from all types of Recyclable Plastic Waste / Scrap	200 MT

### Specific Condition:-

- (1) Unit shall not carry out washing activity.
- (2) The applicant shall strictly adhere comply with plastic waste management (PWM) Rules-2016 and as amended thereof.
- (3) Unit shall apply for registration under Plastic Waste Management (PWM) Rules-2016.

Page 1 of 4

ISO 9001: 2008 & ISO 14001: 2004 Certified Organisation  
NABL(ISO/IEC-17025) Accredited Laboratory Chemical: T-3120 Biological: T-3121  
(16-9-2014 to 17-9-2016)

(4) Recycling of plastic shall be carried out in accordance with IS 14534: 1998 titled as "Guideline for recycling of plastic" (as amended from time to time).

2. **CONDITIONS UNDER WATER ACT 1974:**

- 2.1 There shall be no generation of the industrial effluent from the manufacturing process and cooling water shall be recycled; hence the unit shall strictly adhere to the zero liquid discharge (ZLD) into Environment by any means.
- 2.2 The quantity of water consumption shall not exceed 3.2KL/Day (Cooling: 0.5 KLPD, Domestic: 2.5 KLPD & Gardening: 0.2 KLPD).
- 2.3 The quantity of sewage effluent from the factory shall not exceed 2.0 KL/Day.
- 2.4 Domestic effluent shall be disposed off through septic tank / soak pit system.
- 2.5 The unit shall install meters for measuring quantity of water consumption.
- 2.6 Unit shall obtain permission from CGWA (Central Ground Water Authority) for withdrawal of fresh water from Bore well.

3. **CONDITIONS UNDER AIR ACT 1981:**

- 3.1 There shall be no use of fuel hence there shall be no flue gas emission.
- 3.2 There shall be no process gas emission from the manufacturing process and other Ancillary Industrial operations.
- 3.3 Ambient air quality within the premises of the industry shall conform to the following standard.

PARAMETERS	PERMISSIBLE LIMIT	
	Annual	24 Hrs Average
Particulate Matter-10 (PM 10)	60 Microgram/M3	100 Microgram/M3
Particulate Matter- 2.5 (PM 2.5 )	40 Microgram/M3	60 Microgram/M3
SO2	50 Microgram/M3	80 Microgram/M3
NOx	40 Microgram/M3	80 Microgram/M3

4. **Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**

4.1 Authorization Number: -WH-40527 and shall valid up to 26/01/2025.

M/s. Gujarat Waste Management (74135) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No. 9, Survey No. 282/A, Gala No. 2, Damanganga Industrial Park, Karvad- 396191, Tal: Vapi & Dist: Valsad.

Sr. No.	Waste	Quantity per Month	Schedule/ Category	Facility
1.	Process Residue (Recyclable Plastic waste/scrap)	205.0 MT	I-22.2	Reception, Storage and Utilization within premises as a raw material.

4.2 Industry shall have to display online data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous wastes generated within the factory premises.

**5. TERMS AND CONDITIONS OF AUTHORISATION:**

- a) The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.
- b) The authorisation shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- c) The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- d) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorisation order by the persons authorized shall constitute a breach of this authorisation.
- e) It is the duty of the authorised person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- f) An application for the renewal of an authorisation shall be made as laid down in rule 5 (6) (ii).
- g) Industry shall submit annual report within 15 days and subsequent by 31<sup>st</sup> January every year.
- h) Hazardous waste shall be disposed off in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and unit shall have to obtain Authorization of this Board for all applicable categories of waste.

**6. GENERAL CONDITION:**

- 6.1 Unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within premises, the unit shall tie up with local agencies like gram panchayat, school, social forestry office etc. for the plantation at suitable open land in nearby locality and submit an action plan of plantation for next three years to GPCB.
- 6.2 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 6.3 The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
- 6.4 The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation hoods, silencers, enclosures etc on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act, 1986 & Rules.

59

- 6.5 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels: Between 6 A.M. and 10 P.M.: 75 dB(A), Between 10 P.M. and 6 A.M.: 70 dB (A).
- 6.6 Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
- 6.7 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property .in that case they are obliged to pay the compensation as determined by the competent authority.
- 6.8 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Supreme courts order in W.P.No.657 of 1995 dtd. 14th October 2003.
- 6.9 Applicant shall have to comply with all the guidelines/Directive issued/ being issued by MoEF/CPCB/DoEF from time to time.
- 6.10 Monitoring in respect to Air, Water, Noise level shall be carried out and results shall be Submitted to this Board on quarterly basis.

For and on behalf of

GUJARAT POLLUTION CONTROL BOARD

  
(B.R. Gajjar)  
Regional Officer

NO: GPCB/RO-VAPI/GPCB ID -74135/

3785/

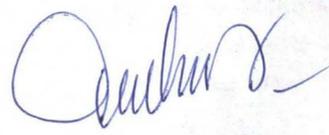
13 MAR 2020

To,

M/s. Gujarat Waste Management (74135)  
Plot No. 9, Survey No. 282/A,  
Gala No. 2, Damanganga Industrial Park,  
Karvad- 396191.  
Tal: Vapi & Dist: Valsad.

Copy to:

1. The Member Secretary, GPCB, Gandhinagar.....for information please.
2. Technical file.



**TRUE COPY**

Page 4 of 4



# GUJARAT POLLUTION CONTROL BOARD

Plot No. C-5/124, N. H. No. 8, G.I.D.C., Vapi-396 195. Dist. Valsad. (Gujarat)  
Tel. : (O) (0260) 2432089, 2426207 Fax : (0260) 2432826  
Email: gpcb-val@gujarat.gov.in • Website : www.gpcb.gov.in

60  
Regional Office : Vapi

BY POST

## REGISTRATION FOR UNITS ENGAGED IN PROCESSING OR RECYCLING OF PLASTIC WASTE UNDER RULE 13(3) & (4) OF PLASTIC WASTE MANAGEMENT RULES, 2016

No: GPCB/RO-VAPI/RP-73/ID-74135/ 3777/

13 MAR 2020

To,  
M/s. Gujarat Waste Management (PCB ID:74135),  
Gala No. 2, Plot No. 9, Survey No. 282/A, Damanganga Industrial Park,  
Karvad - 396191,  
Ta: Vapi, Dist: Valsad

Ref:- (1)CCA-WH-40527 Valid up to 26/01/2025 (2) Application Inward No.20744 (Form - 2&3) dated on:-03/03/2020

In accordance with the provision of Rules 13(3) &(4) of The Plastic Waste Management Rules, 2016, registration granted to M/s. Gujarat Waste Management (PCB ID:74135),Gala No. 2, Plot No. 9, Survey No. 282/A, Damanganga Industrial Park, Karvad - 396191, Ta: Valsad, Dist: Valsad for the following activity;

Sr. No.	Activity	Quantity (MT/M)
1.	Recycling of Plastic Waste	205 MT
2.	Reprocessed Plastic Granules (without washing at site)	200 MT

### 1. Specific Conditions:-

- This Registration is valid up to Dt: 02/03/2023 unless revoked, suspended or cancelled.
- Recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;
- Industry shall receive and recycle the plastic waste for manufacturing of plastic lumps/Granules – 205 MT/M.
- Thermo set plastic waste including Sheet Moulding Compound (SMC)/Fiber Reinforced Plastic and Non recyclable plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.
- Unit shall maintain the complete record of the reception of plastic waste including name and address of suppliers and quantity received on day to day basis.
- Unit shall possess appropriate facilities, technical capabilities and equipment to handle plastic waste safely.
- Unit shall sell or provide or arrange plastic to be used as raw material only to the producer having valid registration from the concerned State Pollution Control Boards or Pollution Control Committee.
- Unit shall maintain the complete record of selling of Plastic raw material (Reprocessed Plastic Granules) to the producer including their name, address and quantity on day to day basis & submit to the board quarterly.
- Unit shall comply with conditions of CCA granted by this board.

For and on behalf of  
Gujarat Pollution Control Board

B. R. Gajjar  
Regional Officer

Copy to: Unit Head, Plastic Cell, HO- Gandhinagar.....for information

ISO 9001: 2008 & ISO 14001: 2004 Certified Organisation  
NABL(ISO/IEC-17025) Accredited Laboratory Chemical: T-3120 Biological: T-3121  
(16-9-2014 to 17-9-2016)

Date: - 14.03.2022

## TO WHOMSOEVER IT MAY CONCERN

M/S Deluxe Recycling India Pvt Ltd is India's leading recycler of Plastic , Paper , Paper foil laminated, Aseptic packaging material and recycled composite sheet manufacturing company, committed to Environment sustainability by recycling different grades of waste paper for value added product.

This is to acknowledge that we take entire waste of aseptic packaging material from UFLEX Limited - ASEPTO, Liquid packaging material manufacturing facility situated at Sanad, Gujarat through our waste collection partner M/s Gujarat Waste Management and recycle the same at our plant for manufacturing of recycled plywood from liquid packaging material

For Deluxe Recycling India Pvt Ltd



Authorised Signatory



**TRUE COPY**

### CORPORATE OFFICE

A Wing, 2nd Floor, Kakad House Bldg., Opp. Bombay Hospital, New Marine Lines, Mumbai - 400 020  
Tel. +91 22 6610 1195 / 96. Email. info@ecalinkindia.com

### REGISTERED OFFICE

13/17, Kanchan Bhavan, Dadiseth Acairy Lane  
Kalbadevi Road, Mumbai 400 002, Maharashtra  
CIN No. U21000MH1999PTC122424

### FACTORY ADDRESS

Plot No. 10, P.I.D.C.O., Paighar (West)  
Paighar District, Maharashtra - 401 404  
Tel. (02525) 255750 Fax. +91 2525-255751



**FLEXORESEARCH GROUP CO., LTD.**

**138/27 M.5 Mahasawas, Banggruay,**

**Nonthaburi 11130 Thailand**

**Tel : +662 4225055 / Fax : +662 4220520**

To whom this may concern,

On behalf of FLEXORESEARCH GROUP, The Technology Pioneer 2011 (Clean Tech Category), selected and announced by World Economic Forum, our laboratory has evaluated, identified and certified that the Aseptic Laminated Packaging submitted to us by UFLEX, @@@@ India, as Recyclable Material. The paper part can be recycled to make paper packaging, and the plastic and aluminum foil parts can be recycled to make composite material for building / construction.

*Paijit S.*

Dr. Paijit Sangchai

Chief Technology Officer

DATE : APRIL 18, 2022

<https://www.weforum.org/agenda/2010/11/tech-tuesday-less-abetors-more-apps-and-crowdsourcing-vaccines/>

<https://www.weforum.org/about/list-of-technology-pioneers-2011>

<https://www.weforum.org/agenda/2010/09/congratulations-to-the-tech-pioneer-class-of-2011/>

*Paijit S.*  
**TRUE COPY**



# PACKAGING MATERIAL SPECIFICATION

AB200S/II FP CB

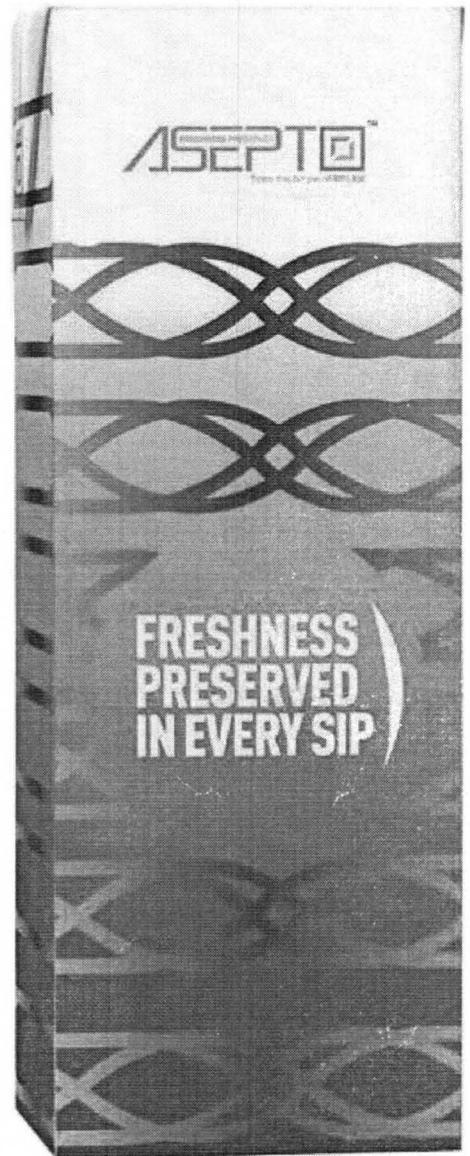
## OUR PURPOSE

This specification is intended to provide a simply structured, easily understandable practical guideline for ASEPTO i.e. A multi layered packaging material, a key component of the Aseptic Liquid Packaging Business.

The main motto is to give customers information & guidelines about the specification of packaging along with standard dimensions for individual carton packs and material transport specification.

This is an agreed content, quantities per packaging unit, a correct and complete marking of packaging specification to achieve smooth flow between supplier and customer to prevent unnecessary challenges and guide to best practices.

This Packaging Material Specification Manual is legally binding agreement and the contents of this document are confidential & intended solely for the recipient.



## CUSTOMER & SUPPLY UNIT

CUSTOMER:	
CUSTOMER FACTORY SITE:	
ASEPTO MARKETING:	UFLEX LTD.
ASEPTO FACTORY SITE:	UFLEX LTD.

## APPROVAL

NAME	MR. SUNIL BHAGWAT	MR. K. Sathish	MR. ASHWANI KUMAR SHARMA
DESIGNATION	QUALITY HEAD	AVP-OPERATIONS	CEO & PRESIDENT
SIGNATURE			



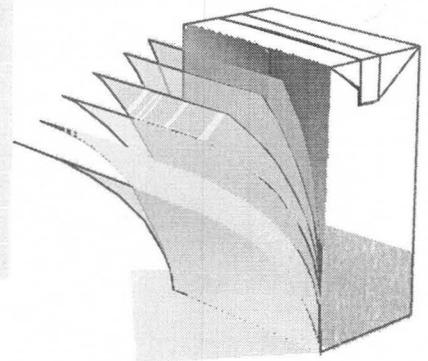
64

## Asepto Material Description

Properties	Unit	Min	Max	Asepto Test Method
<b>Adhesion</b>				U001.2.3
Paperboard and Laminate Layer	N/m	75		
Between Outside PE Layer and Paperboard (Manual)	N/m(Grade)	60(1)	2	
Al. foil and inside Layer	N/m	120		
<b>Bending Force GM (Stiffness)</b>				U001.3.2
Edge Wicking, LA/23 index	kg/m2		0.8	U001.3.4A
Microbial Load	CFU/100m2		5	U001.3.10
Moisture content of Paperboard	%	5	8	U001.3.3
<b>Relative Crease Strength</b>				U001.3.1
Transverse Crease	%		85	
Longitudinal Crease	%		90	
<b>Surface Oxidation</b>				U001.2.2
Inside PE	Nominal	Minimum	Maximum	
Outside PE	0.5	0.2	1	
<b>Dimension</b>				
Package Length	mm	Nominal Value	Tolerance	U001.1.1
Web Width	mm	173.33	±0.3	
Slitting line - Crease L1	mm	174	±0.5	
Register code position	mm	25.5	±0.5	
		5.75	±1.0	

## Asepto Material Description

	Nominal Value (g/m2)	Percentage (%)
Paperboard	195	73
Multi Layer Packaging(Outside PE Layer, Lamination PE Layer& Adh. PE and mPE Layer)	57	21
Aluminium Foil	17	6
Total Grammage	269	±5% 100
Weight per Pack (Excluding Strip and Opening Device)	8.11	±5%



## Roll Details

Parameter	Unit	Value
No. of packages/reel	Packages/reel	17000
Weight	Kg/reel	144
Diameter	mm	Maximum 1150
Core inner Diameter	mm	151.5
Packaging Material Splices	Splices/reel	5
Reel Wrapping	Each reel is covered with a shrink film (PE), for protection against dust and water.	



65

## Pallet Specifications

Parameter	Description
Pallet Size	1150 mm X 1150 mm
Pallet Material	The pallets are made of heat treated and kiln dried wood, free from chemicals. A protection sheet should be used between the pallet and the materials.
Pallet Wrapping	Each pallet is protected with hood of shrink or stretch film.
Pallet Stacking	Pallets can be stacked on top of each other, maximum 4 pallets with a maximum total height of 5.3m. A protection sheet is strongly advised to be used between the pallets.

## Storage & Handling

The Storage time is limited to twelve (12) months after production date.

The Storage time is limited to twelve (12) months to the LS strip from dispatch date.

Functional properties are guaranteed, when packaging material is stored under conditions recommended by Asepto.

The recommendation is storage temperature between 10°C and 40°C and relative humidity between 40% and 65%.



**TRUE COPY**



48.11 - Paper, paperboard, cellulose wadding and webs of cellulose fibres, coated, impregnated, covered, surface-coloured, surface-decorated or printed, in rolls or rectangular (including square) sheets, of any size, other than goods of the kind described in heading 48.03, 48.09 or 48.10.

4811.10 - Tarred, bituminised or asphalted paper and paperboard

- Gummed or adhesive paper and paperboard :

4811.41 -- Self-adhesive

4811.49 -- Other

- Paper and paperboard coated, impregnated or covered with plastics (excluding adhesives) :

4811.51 -- Bleached, weighing more than 150 g/m<sup>2</sup>

4811.59 -- Other

4811.60 - Paper and paperboard, coated, impregnated or covered with wax, paraffin wax, stearin, oil or glycerol

4811.90 - Other paper, paperboard, cellulose wadding and webs of cellulose fibres

Paper and paperboard are classified in this heading only if they are in strips or rolls or in rectangular (including square) sheets, of any size. If they have been cut to any other shape, they fall in later headings of this Chapter (for example, 48.23). **Subject** to these conditions and the **exceptions** mentioned in the heading and those referred to at the end of this Explanatory Note, this heading applies to the following in rolls or sheets :

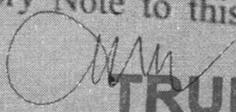
(A) Paper, paperboard, cellulose wadding and webs of cellulose fibres, to which superficial coatings of materials other than kaolin or other inorganic substances have been applied over the whole or part of one or both surfaces (e.g., thermosensitive paper used, for example, in telefax machines).

(B) Impregnated paper, paperboard, cellulose wadding and webs of cellulose fibres (see the General Explanatory Note to this Chapter : impregnated paper and paperboard).

(C) Paper, paperboard, cellulose wadding and webs of cellulose fibres, coated or covered, provided in the case of paper or paperboard coated or covered with plastics, the layer of plastics does not constitute more than half the total thickness (see Note 2 (g) to this Chapter).

Paper and paperboard for the manufacture of packagings for beverages and other foodstuffs, printed with texts and illustrations referring to the goods to be packaged therein, covered on both faces with thin transparent sheets of plastics, with or without a lining of metal foil (on the face which will form the inside of the packaging), are also classified in this heading. These products may be creased and marked to identify individual containers to be cut from the rolls.

(D) Paper, paperboard, cellulose wadding and webs of cellulose fibres, coloured on the surface with a single colour or with different colours, including surface marbled and design printed paper, and those printed with motifs, characters or pictorial representations merely incidental to their primary use and not constituting printed matter of Chapter 49 (see Note 12 and General Explanatory Note to this Chapter : coloured or printed paper and paperboard).

  
TRUE COPY

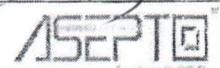
ANNEXURE-13/5

67

(coll.)



**UFLEX LIMITED**  
**SM-8,10 GIDC INDUSTRIAL ESTATE-II**  
**SANAND-382110, DIST-AHMEDABAD (GUJARAT)**



Sec.31 of GST Act 2017, Intra / Inter State-Supply / Stock Transfer

Part of your daily life!

**GST-TAX INVOICE**

TRIPLICATE FOR SUPPLIER

GSTIN	24AAACF0109J1Z6	PO NO.	PO
INVOICE NO.	17450125100088	DATE & TIME OF ISSUE OF INVOICE:	15-DEC-2017 15:44:25 hrs
PAN NO	AAACF0109J	PLACE OF SUPPLY :	FARIDKOT
CIN NO.	L74899DL1988PLC032166	STATE & CODE :	PUNJAB 03
CONTACT NO.		REVERSE CHARGES : Y / N	N

<b>Bill To:</b>		<b>Ship To:</b>	
HYGEN PACKS VILL.DAL SINGH WALA JAITU PUNJAB India FARIDKOT, PUNJAB 151202 India		HYGEN PACKS VILL.DAL SINGH WALA JAITU PUNJAB FARIDKOT, PUNJAB 151202 India	
City & Pincode:	FARIDKOT	City & Pincode:	FARIDKOT
GSTIN :	03AAIFH1887N1ZZ	GSTIN :	03AAIFH1887N1ZZ
PAN No. :	AAIFH1887N	PAN No. :	AAIFH1887N

**Shipment Information**

Mode of Transportation: By Road	From :	Sanand, Gujarat
Term Of Delivery: Freight paid by Uflex and charged on invoice	To:	FARIDKOT
No of Pallets /Reels: 4 / 28	Est:Gross Weight :	4526
Vehicle No.:	Est:Net Weight:	3729.39
Carrier Name: EXPRESS ROADWAYS	Packing no/DeliveryID & Date /	3169 15-DEC-17
Way Bill No:	Insurance Policy No: 510000/21/2018/99 valid from	16.08.2017 to 15.08.2018

**Payment Terms & Condition**      **Terms of Dispatch**

35%ADV65%BFRDIS

S.N.	Item	Description	UOM	Quantity	Rate	Amount	
1	HSN Code : 4811 FD-AB-200X-SX-JLXX-02.	ASEPTIC PACKAGING PAPER ALONG WITH LS STRIP 30 Kg HYGEN MANIA NIMBU PANI Asepto Brick 200 ML Slim Juice Laminate PPH COATED BOARD	No.	454804	1.87	850483.48	
<b>Special Notes, Terms of Sale</b>						Freight	0.00
						Insurance 0.08%	680.39
						Total Amount Before Tax	851163.87
<b>Bank Details of Uflex Ltd.</b>						Add : CGST	0.00
						Add : SGST	0
Beneficiary Name - Uflex Limited		Bank Name - State Bank of India	Add : IGST@12%			102139.66	
Cash Credit A/c. - 67362405599		IFS Code - SBIN0004803	Tax Amount : GST			102139.66	
Address- Overseas Branch, New Delhi, Jawahar Vyapar Bhawan, Postoy Marg, New Delhi-110001		Total Amount After Tax				953303.53	
Branch - (04803)-OVERSEAS BRANCH ,NEW DELHI 110001		GST Payable on Reverse Charge				0	

**Total INVOICE Amount in words:** Nine Lakh Fifty Three Thousand Three Hundred Three and paise Fifty Three

Certified that the particulars given above are true and correct  
 For Uflex Limited

Authorised Signatory

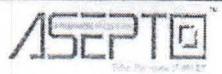
Should you have any queries concerning this invoice, please contact Key Account Manager, Email: SM-8,10,GIDC INDUSTRIAL ESTATE-II SANAND-382110, DIST-(AHMEDABAD,GUJARAT) INDIA.WEB.WWW.ASEPTO.COM  
**DECLARATION**  
 I, Certified that the particulars given above are true and correct and the amount indicated represents the price charged and that there is no flow of additional consideration directly or indirectly from the buyer  
 II. Terms and Conditions, see overleaf"  
 This is a system generated invoice and requires no signature



of your daily life'

**UFLEX LIMITED**  
SM-8,10 GIDC INDUSTRIAL ESTATE-II  
SANAND-382110, DIST-AHMEDABAD (GUJARAT)

68



Sec.31 of GST Act 2017, Intra / Inter State-Supply / Stock Transfer

**GST-TAX INVOICE**

TRIPLICATE FOR SUPPLIER

GSTIN	24AAACF0109J1Z6	PO NO.	PO
INVOICE NO.	18450125100133	DATE & TIME OF ISSUE OF INVOICE:	29-MAY-2018 15:25:22 hrs
PAN NO	AAACF0109J	PLACE OF SUPPLY :	BANGALORE
CIN NO.	L74899DL1988PLC032166	STATE & CODE :	KARNATAKA 29
CONTACT NO.		REVERSE CHARGES : Y / N	N

<b>Bill To:</b>		<b>Ship To:</b>	
JP DISTILLERIES PVT LTD		JP DISTILLERIES PVT LTD	
8, TUMKUR ROAD MAKALI VILLAGE,DASANPUR, NELAMANGALA KARNATAKA India BANGALORE, KARNATAKA 562123 India		8, TUMKUR ROAD MAKALI VILLAGE,DASANPUR, NELAMANGALA KARNATAKA BANGALORE, KARNATAKA 562123 India	
City & Pincode:	BANGALORE	City & Pincode:	BANGALORE
GSTIN :	29AAACJ3609H1ZM	GSTIN :	29AAACJ3609H1ZM
PAN No. :	AAACJ3609H	PAN No. :	AAACJ3609H

**Shipment Information**

Mode of Transportation: By Road	From : Sanand, Gujarat
Term Of Delivery:	To: BANGALORE
No of Pallets /Reels: 16 / 110	Est: Net / Gross Weight: 12909.41745 /
Vehicle No.: GJ27V3406	Paper Type/FSC-COC CODE/CLAIM : Non FSC Paper Board /
Carrier Name:	SO/Pkg no/DelID & Dt 711800022 / / 14343 29-MAY-18
Way Bill No:	Insurance Policy No: 510000/21/2018/99 valid from 16.08.2017 to 15.08.2018

**Payment Terms & Condition**      **Terms of Dispatch**

30 DAYS FRM GR						
S.N.	Item	Description	UOM	Quantity	Rate	Amount
1	HSN Code : 48115910 FD-AB-100X-BX-LLXX-03.	ASEPTIC PACKAGING PAPER ALONG WITH LS STRIP 160.63 Kg JP Raja Whisky 100ml Base Asepto Brick 100 ML Base Liqour Lamine WO Opening COATED BOARD	No.	2506683	1.06	2657083.98
<b>Special Notes, Terms of Sale</b>			Freight			78510.43
			Insurance 0.08%			2125.67
			Total Amount Before Tax			2737720.08
			Add : CGST			0.00
<b>Bank Details of Uflex Ltd.</b>			Add : SGST			0
Beneficiary Name - Uflex Limited	Bank Name - State Bank of India		Add : IGST@12%			328526.40
Cash Credit A/c. - 67362405599	IFS Code - SBIN0004803		Tax Amount : GST			328526.40
Address- Overseas Branch, New Delhi, Jawahar Vyapar Bhawan, 1, Tostoy Marg, New Delhi-110001			Total Amount After Tax			3066246.48
Branch - (04803)-OVERSEAS BRANCH ,NEW DELHI 110001						
			GST Payable on Reverse Charge			0

**Total INVOICE Amount in words:** Thirty Lakh Sixty Six Thousand Two Hundred Fourty Six and paise Fourty Eight

Certified that the particulars given above are true and correct  
For Uflex Limited

Authorised Signatory



Should you have any queries concerning this invoice, please contact Key Account Manager . Email: SM-8,10,GIDC INDUSTRIAL ESTATE-II,SANAND-382110, DIST-(AHMEDABAD,GUJARAT) INDIA.WEB:WWW.ASEPTO.COM  
DECLARATION  
I. Certified that the particulars given above are true and correct and the amount indicated represents the price charged and that there is no flow of additional consideration directly or indirectly from the buyer.  
II. Terms and Conditions, see overleaf.  
This is a system generated invoice and requires no signature



**UFLEX LIMITED**  
SM-8,10 GIDC INDUSTRIAL ESTATE-II  
SANAND-382110, DIST-AHMEDABAD (GUJARAT)

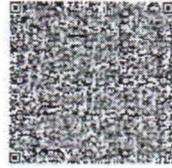


Sec.31 of GST Act 2017, Intra / Inter State Supply / Stock Transfer

**GST-TAX INVOICE**

TRIPPLICATE FOR SUPPLIER

GSTIN	24AAACF0109J1Z6	PO NO.	4200035143
INVOICE No.	20450125100831	DATE & TIME OF ISSUE OF INVOICE :	30-NOV-2020 23:11:36 hrs
PAN NO	AAACF0109J	PLACE OF SUPPLY :	09
CIN NO.	L74899DL1988PLC032166	STATE & CODE :	Uttar Pradesh 09
CONTACT NO.		REVERSE CHARGES : Y / N	N
ACKNOWLEDGE NO:	162010193954137	ACKNOWLEDGE DATE:	30-11-2020
IRN:	c52e59fc76f92704f34eb131229f1b783f8f8a22f9c7b78da4467d8e51ac88ec		



Bill To:	Ship To:
DHAMPUR SUGAR MILLS LIMITED CHEM. DIVISION MORADABAD ROAD, ALLAHAPUR, DHAMPUR Uttar Pradesh India BIJNOR, Uttar Pradesh 246761 India	DHAMPUR SUGAR MILLS LIMITED CHEM. DIVISION MORADABAD ROAD, ALLAHAPUR, DHAMPUR Uttar Pradesh BIJNOR, Uttar Pradesh 246761 India

City & Pincode:	BIJNOR	City & Pincode:	BIJNOR
GSTIN :	09AABCT2827N1ZY	GSTIN :	09AABCT2827N1ZY
PAN No. :	AABCT2827N	PAN No. :	AABCT2827N

**Shipment Information**

Mode of Transportation:	From :	Sanand, Gujarat
Term Of Delivery:	To:	BIJNOR
No of Pallets /Reels: 15 / 105	Est: Net / Gross Weight:	15140.66 / 15071
Vehicle No.: GJ01DV7354	Paper Type/FSC-COC CODE / CLAIM No / :	Non FSC Paper Board / /
Carrier Name: K LOG GLOBAL PVT LTD	SO/Pkg no/DelID & Dt	712000323 / 712000323-001 / 447377 30-NOV-20
Way Bill No:6212 4242 8852 LR No:60954	Insurance Policy No:	340100212010000266 valid from 16.08.2020 to 15.08.2021
Payment Terms & Condition	Terms of Dispatch	
40%ADV+60%BD		

SN	Item	Description	UOM	Quantity	Rate	Amount
	HSN Code : 48115910 FD-AB-200X-SX-LLXX-03.	ASEPTIC PACKAGING PAPER ALONG WITH LS STRIP 176 Kg DHAMPUR DHAMPUR GOLDEN PUNCH DESI SARAB Asepto Brick 200 ML Slim Liquor Laminate Perforation COATED BOARD	No.	17667 85	1.82	3215548.7 0

Special Notes, Terms of Sale	Total	1766785	3215548.7 0
	Freight		70000.00
	Insurance 0.08%		0.00
	Packing & Forwarding		0.00
	Total Amount Before Tax		3285548.7 0
	Add : CGST		0.00
	Add : SGST		0.00
Bank Details of Uflex Ltd.	Add : IGST@12%		394265.84
Beneficiary Name - Uflex Limited	Bank Name - State Bank of India	TCS @.075%	2759.86
Cash Credit A/c. - 67362405599	IFS Code - SBIN0004803	Tax Amount : GST	394265.84
Address-Overseas Branch, New Delhi, Jawahar Vyapar Bhawan, 1, Tosloy Marg, New Delhi-110001, Branch-(04803)-OVERSEAS BRANCH, New Delhi-110001	Total Amount After Tax		3682574.4 0
	GST Payable on Reverse Charge		0

Total INVOICE Amount in words: Thirty Six Lakh Eighty Two Thousand Five Hundred Seventy Four and paise Fourty

Certified that the particulars given above are true and correct  
For Uflex Limited

*Authorised Signatory*

Should you have any queries concerning this invoice, please contact Key Account Manager. Email: SM-8,10,GIDC INDUSTRIAL ESTATE-II,SANAND-382110, DIST-(AHMEDABAD,GUJARAT) INDIA.WEB:WWW.ASEPTO.COM  
DECLARATION  
I. Certified that the particulars given above are true and correct and the amount indicated represents the price charged and that there is no flow of additional consideration directly or indirectly from the buyer.  
II. Terms and Conditions, see overleaf.  
This is a system generated invoice and requires no signature



A Part of your daily life

UFLEX LIMITED  
SM-8,10 GIDC INDUSTRIAL ESTATE-II  
SANAND-382110, DIST-AHMEDABAD (GUJARAT)

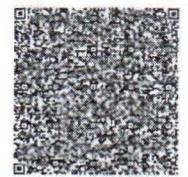


Sec.31 of GST Act 2017, Intra / Inter State Supply / Stock Transfer

GST-TAX INVOICE

TRIPLICATE FOR SUPPLIER

GSTIN	24AAACF0109J1Z6	PO NO.	206
INVOICE No.	20450125101045	DATE & TIME OF ISSUE OF INVOICE :	18-JAN-2021 14:48:03 hrs
PAN NO	AAACF0109J	PLACE OF SUPPLY :	06
CIN NO.	L74899DL1988PLC032166	STATE & CODE :	Haryana 06
CONTACT NO.		REVERSE CHARGES : Y / N	N
ACKNOWLEDGE NO:	162110295194744	ACKNOWLEDGE DATE:	18-01-2021
IRN:	fc43b5874ca8700f87f7e2922aa6aaa71c302eaf64f09a4095fa43c6bf9c65dc		



P. To:		Ship To:	
S. G STAR DRINKS PVT.LTD		S. G STAR DRINKS PVT.LTD	
394, RAI INDUSTRIAL AREA Haryana India SONIPAT, Haryana 131029 India		394, RAI INDUSTRIAL AREA Haryana SONIPAT, Haryana 131029 India	
City & Pincode:	SONIPAT	City & Pincode:	SONIPAT
GSTIN :	06AAPCS4714H1Z6	GSTIN :	06AAPCS4714H1Z6
PAN No. :	AAPCS4714H	PAN No. :	AAPCS4714H

Shipment Information

Mode of Transportation:	From :	Sanand, Gujarat
Term Of Delivery:	To:	SONIPAT
No of Pallets /Reels: 17 / 104	Est: Net / Gross Weight:	14415.56 / 14343.9
Vehicle No.: HR55AD1636	Paper Type/FSC-COC CODE / CLAIM No / :	Non FSC Paper Board / /
Carrier Name: DHL ECOMMERCE INDIA LLP MUMBAI	SO/Pkg no/DelId & Dt	712000383 / 712000383-001 / 491371 18-JAN-21
Way Bill No:631257940852 LR No:47450	Insurance Policy No:	340100212010000266 valid from 16.08.2020 to 15.08.2021

Payment Terms & Condition	Terms of Dispatch
25%ADV25%BFRDIS	

SN	Item	Description	UOM	Quantity	Rate	Amount
1	HSN Code : 48115910 FD-AB-200X-SX-JLXX-02.	ASEPTIC PACKAGING PAPER ALONG WITH LS STRIP 176 Kg S. FRUIT VALLEY MIX FRUIT DRINK Asepto Brick 200 ML Slim Juice Laminate PPH COATED BOARD	No.	25292 1	1.7	429965.70
2	HSN Code : 48115910 FD-AB-200X-SX-JLXX-02.	ASEPTIC PACKAGING PAPER S. FRUIT VALLEY GUAVA DRINK Asepto Brick 200 ML Slim Juice Laminate PPH COATED BOARD	No.	25838 1	1.7	439247.70
3	HSN Code : 48115910 FD-AB-200X-SX-JLXX-02.	ASEPTIC PACKAGING PAPER S. FRUIT VALLEY MANGO DRINK Asepto Brick 200 ML Slim Juice Laminate PPH COATED BOARD	No.	12252 31	1.7	2082892.7 0

Special Notes: Terms of Sale		Total	1736533	2952106.1 0
		Freight		55000.00
		Insurance 0.08%		2361.68
		Packing & Forwarding		0.00
		Total Amount Before Tax		3009467.7 8
		Add : CGST		0.00
Bank Details of Uflex Ltd		Add : SGST		0.00
Beneficiary Name - Uflex Limited	Bank Name - State Bank of India	Add : IGST @ 12%		361136.13
Cash Credit A/c. - 67362405599	IFS Code - SBIN0004803	TCS @ .075%		2527.95
Address-Overseas Branch,New Delhi,Jawahar Vyapar Bhawan,1,Tostoy Marg, New Delhi-110001, Branch-(04803)-OVERSEAS BRANCH, New Delhi-110001		Tax Amount : GST		361136.13
		Total Amount After Tax		3373131.8 6
		GST Payable on Reverse Charge		0

Total INVOICE Amount in words: Thirty Three Lakh Seventy Three Thousand One Hundred Thirty One and paise Eighty Six

Certified that the particulars given above are true and correct  
For Uflex Limited

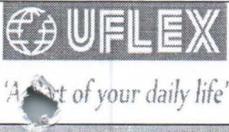
Authorised Signatory

Should you have any queries concerning this invoice, please contact Key Account Manager , Email:  
SM-8,10,GIDC INDUSTRIAL ESTATE-II,SANAND-382110, DIST-(AHMEDABAD,GUJARAT) INDIA,WEB:WWW.ASEPTO.COM  
"DECLARATION

I. Certified that the particulars given above are true and correct and the amount indicated represents the price charged and that there is no flow of additional consideration directly or indirectly from the buyer.

II. Terms and Conditions, see overleaf."

This is a system generated invoice and requires no signature



**UFLEX LIMITED**  
**SM-8,10 GIDC INDUSTRIAL ESTATE-II**  
**SANAND-382110, DIST-AHMEDABAD (GUJARAT)**



**GST-TAX INVOICE**

**ORIGINAL FOR BUYER**

GSTIN	24AAACF0109J1Z6	PO NO.	2021/054
INVOICE No.	21450125102729	DATE & TIME OF ISSUE OF INVOICE :	21-MAR-2022 16:22:22 hrs
PAN NO	AAACF0109J	PLACE OF SUPPLY :	05
CIN NO.	L74899DL1988PLC032166	STATE & CODE :	UTTARAKHAND 05
CONTACT NO.		REVERSE CHARGES : Y / N	N
ACKNOWLEDGE NO:	162211609866297	ACKNOWLEDGE DATE:	21-03-2022
IRN:	b28292b7694724840d1122d94ff1303fdc80aff9c317f186211b05fed4e56b97		



Bill To:	DEMIGOD AGRO FOOD PVT LTD	Ship To:	DEMIGOD AGRO FOOD PVT LTD
	DEMIGOD AGRO FOOD PVT LTD PLOT-63, SECTOR-8A, IIE, SIDCUL UTTARAKHAND India HARIDWAR, UTTARAKHAND 249408 India		DEMIGOD AGRO FOOD PVT LTD PLOT-63, SECTOR-8A, IIE, SIDCUL UTTARAKHAND HARIDWAR, UTTARAKHAND 249408 India
City & Pincode:	HARIDWAR	City & Pincode:	HARIDWAR
GSTIN :	05AAFCD7240P1ZD	GSTIN :	05AAFCD7240P1ZD
PAN No. :	AAFCD7240P	PAN No. :	AAFCD7240P

**Shipment Information**

Mode of Transportation:	From :	Sanand, Gujarat
Term Of Delivery:	To:	HARIDWAR
No of Pallets /Reels: 12 / 94	Est: Net / Gross Weight:	12565.83 / 12469.7
Vehicle No.: UK08CB0283	Paper Type/FSC-COC CODE / CLAIM No / :	Non FSC Paper Board / /
Carrier Name: PATANJALI PARIVAHAN PVT.LTD.	SO/Pkg no/DelID & Dt	712100946 / 712100946-002 / 686455 21-MAR-22
Way Bill No:621398535390 LR No:8853830	Insurance Policy No:	254000/21/2022/4 valid from 16.08.2021 to 15.08.2022

Payment Terms & Condition	Terms of Dispatch
25%ADV25%BFRDIS	

SN	Item	Description	UOM	Quantity	Rate	Amount
1	HSN Code : 48115910 FD-AB-100X-BX-JLXX-02.	ASEPTIC PACKAGING PAPER ALONG WITH LS STRIP 192 Kg DEMIGOD DEMI'S FRUIT AAM RUS CHOTU Asepto Brick 100 ML Base Juice Laminate PPH COATED BOARD	No.	2402656	1.09	2618895.04

Special Notes, Terms of Sale	Total	2402656	2618895.04
	Freight		61000.00
	Insurance 0.08%		0.00
	Packing & Forwarding		0.00
	Total Amount Before Tax		2679895.04
	Add : CGST		0.00
	Add : SGST		0.00

Bank Details of Uflex Ltd.	Beneficiary Name - Uflex Limited	Bank Name - State Bank of India	Add : IGST@12%	321587.40
Cash Credit A/c. - 67362405599	IFS Code - SBIN0004803	Add : TCS		0.00
Address-Overseas Branch,New Delhi,Jawahar Vyapar Bhawan,1,Tostoy Marg, New Delhi-110001, Branch-(04803)-OVERSEAS BRANCH, New Delhi-110001	Tax Amount : GST	Total Amount After Tax		321587.40
	GST Payable on Reverse Charge			0

**Total INVOICE Amount in words:** Thirty Lakh One Thousand Four Hundred Eighty Two and paise Fourty Four  
 Certified that the particulars given above are true and correct  
 For Uflex Limited

Authorised Signatory

**TRUE COPY**

Should you have any queries concerning this invoice, please contact Key Account Manager , Email:  
 SM-8,10,GIDC INDUSTRIAL ESTATE-II,SANAND-382110, DIST-(AHMEDABAD,GUJARAT) INDIA,WEB:WWW.ASEPTO.COM  
 "DECLARATION

I. Certified that the particulars given above are true and correct and the amount indicated represents the price charged and that there is no flow of additional consideration directly or indirectly from the buyer.

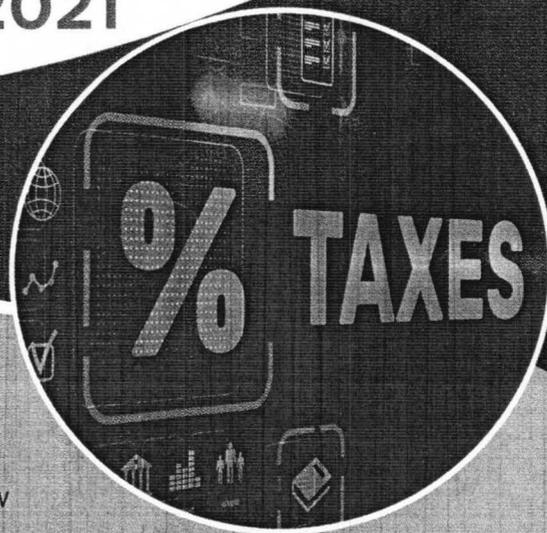
II. Terms and Conditions, see overleaf."

This is a system generated invoice and requires no signature

# GST Tariff of India

GST Rates & Exemptions for Goods

As amended by  
Finance Act 2021



## INCORPORATING

- CGST, IGST, SGST, UTGST Rates upto 8 digit HSN
- GST Rates for Services
- List of Nil Rated/Exempted Goods & Services
- Exemption to Small Taxpayers upto prescribed limit
- Compensation Cess
- Composition Schemes
- GST Calculation method
- Text of GST Notifications
- Advance Rulings & Case law
- Departmental Clarifications
- Reverse Charge Scheme
- Alphabetical list of Services
- Commodity Index with codes

Updated till Notifications issued on 14-6-2021

14th Edition  
2021-22



**CENTAX**<sup>TM</sup>  
LAW PUBLICATIONS PVT. LTD.

WITH READY RECKONER  
FOR GST RATES

**GST Tariff - Goods**

CHAPTER 48		Unit	GST Rates*			
Chapter/ Heading/ Sub-heading/ Tariff Item	Description of goods		CGST	SGST/ UTGST	Inter- State IGST †	Customs Duty
(1)	(2)	(3)	(4)	(5)	(6)	(7)
4810 13 90	--- Other	kg.	6%	6%	12%	
4810 14	-- In sheets with one side not exceeding 435 mm and the other side not exceeding 297 mm in the unfolded state :	kg.	6%	6%	12%	
4810 14 10	--- Imitation art paper	kg.	6%	6%	12%	
4810 14 20	--- Art paper	kg.	6%	6%	12%	
4810 14 30	--- Chrome paper or paperboard	kg.	6%	6%	12%	
4810 14 90	--- Other	kg.	6%	6%	12%	
4810 19	-- Other :	kg.	6%	6%	12%	
4810 19 10	--- Imitation art paper	kg.	6%	6%	12%	
4810 19 20	--- Art paper	kg.	6%	6%	12%	
4810 19 30	--- Chrome paper or paperboard	kg.	6%	6%	12%	
4810 19 90	--- Other - Paper and paperboard of a kind used for writing, printing or other graphic purposes, of which more than 10% by weight of the total fibre content consists of fibres obtained by a mechanical or chemical process :	kg.	6%	6%	12%	
4810 22 00	-- Light-weight coated paper	kg.	6%	6%	12%	
4810 29 00	-- Other - Kraft paper and paperboard, other than that of a kind used for writing, printing or other graphic purposes :	kg.	6%	6%	12%	
4810 31 00	-- Bleached uniformly throughout the mass and of which more than 95% by weight of the total fibre content consists of wood fibres obtained by a chemical process, and weighing 150 g/m <sup>2</sup> or less	kg.	6%	6%	12%	
4810 32 00	-- Bleached uniformly throughout the mass and of which more than 95% by weight of the total fibre content consists of wood fibres obtained by a chemical process, and weighing more than 150 g/m <sup>2</sup>	kg.	6%	6%	12%	
4810 39	-- Other :					
4810 39 10	--- Insulating paper	kg.	6%	6%	12%	
4810 39 20	--- Electric insulating press board	kg.	6%	6%	12%	
4810 39 30	--- Insulation boards (homogenous)	kg.	6%	6%	12%	
4810 39 90	--- Other - Other paper and paperboard :	kg.	6%	6%	12%	
4810 92 00	-- Multi-ply	kg.	6%	6%	12%	
4810 99 00	-- Other	kg.	6%	6%	12%	
4811	Paper, paperboard, cellulose wadding and webs of cellulose fibres, coated, impregnated, covered, surface-coloured, surface-decorated or printed, in rolls or rectangular (including square) sheets, of any size, other than goods of the kind described in heading 4803, 4809 or 4810 e					
4811 10 00	- Tarred, bituminised or asphalted paper and paperboard - Gummed or adhesive paper and paperboard :	kg.	9%	9%	18%	
4811 41 00	-- Self-adhesive	kg.	9%	9%	18%	
4811 49 00	-- Other - Paper and paperboard, coated, impregnated or covered with plastics (excluding adhesives) :	kg.	9%	9%	18%	
4811 51	--- Bleached weighing more than 150 g/m <sup>2</sup> :					
4811 51 10	--- Aseptic packaging paper	kg.	6%	6%	12%	
4811 51 90	--- Other	kg.	9%	9%	18%	
4811 59	-- Other :	kg.	9%	9%	18%	
4811 59 10	--- Aseptic packaging paper	kg.	6%	6%	12%	

E Items of Heading 4811, other than Aseptic packaging paper are subject to 18% IGST or 9% CGST+ 9% SGST/UTGST — Vide Annexure Nos. 1/2017-C.T. (Rate) & 1/2017-I.T. (Rate), dated 28-6-2017 and SGST/UTGST Notifications.

GT-13

**Goods with multiple GST rates or Departure from Description of Goods in HSN/Customs Tariff Headings by GST are shown in Grey Box.**

**TRUE COPY**



# BDP's Customs Tariff

with IGST and Foreign Trade Policy



Easy Reference



Duty Drawback Rates



Each item with Total Duty & Import Policy



How to Use



Export Policy

## Inside the BOOK

The only book which gives all the duties and Foreign Trade Policy at a glance.

### New in this edition

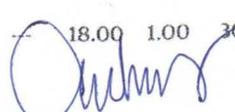
- New HS-2022
- Incorporating changes of Budget 2022-23
- Updated IGST Rates
- Updated Foreign Trade Policy
- Updated Export Policy
- Duty Drawback Rates in each Chapter



**Business Datainfo  
Publishing Company**

Edited by  
**Anand Garg**

HS CODE (1)	ITEM DESCRIPTION (2)	UNIT (3)	BASIC (4)	EFFECTIVE (5)	PRE (6)	IGST (7)	SWS (8)	TOTAL (9)	POLICY (10)	REMARKS (11)
4810 92 00	- Other paper and paperboard: -- Multi-ply	kg.	10.00	10.00	--	12.00	1.00	24.320	Free	Import of Stock Lots Prohibited
4810 99 00	-- Other	kg.	10.00	10.00	--	12.00	1.00	24.320	Free	Import of Stock Lots Prohibited
4810	N50 Lightweight coated paper weighing up to 70 g/m <sup>2</sup> , imported by actual users for printing of magazines	kg.	10.00	5.00	--	12.00	0.50	18.160		Ntn 50/2017-Cus. Sl. No.296A; Condition 9
4811	Paper, paperboard, cellulose wadding and webs of cellulose fibres, coated, impregnated, covered, surface-coloured, surface-decorated or printed, in rolls or rectangular (including square) sheets, of any size, other than goods of the kind described in heading 48.03, 48.09 or 48.10									
4811 10 00	- Tarred, bituminised or asphalted paper and paperboard - Gummed or adhesive paper and paperboard:	kg.	10.00	10.00	--	18.00	1.00	30.980	Free	
4811 41 00	-- Self-adhesive	kg.	10.00	10.00	--	18.00	1.00	30.980	Free	
4811 49 00	-- Other	kg.	10.00	10.00	--	18.00	1.00	30.980	Free	
4811 51	- Paper and paperboard, coated, impregnated or covered with plastics (excluding adhesives): -- Bleached weighing more than 150 g/m <sup>2</sup> :									
4811 51 10	-- Aseptic packaging paper	kg.	10.00	10.00	--	12.00	1.00	24.320	Free	
4811 51 90	-- Other	kg.	10.00	10.00	--	18.00	1.00	30.980	Free	
4811 59	-- Other:									
4811 59 10	--- Aseptic packaging paper	kg.	10.00	10.00	--	12.00	1.00	24.320	Free	
4811 59 90	--- Other	kg.	10.00	10.00	--	18.00	1.00	30.980	Free	
4811 60 00	- Paper and paperboard, coated, impregnated or covered with wax, paraffin wax, stearine, oil or glycerol	kg.	10.00	10.00	--	18.00	1.00	30.980	Free	
4811 90	--- Other paper, paperboard, cellulose wadding and webs of cellulose fibres: --- Handmade paper and paperboard, rules, lined or squared but not otherwise printed; chromo and art paper, coated, building board of paper or pulp, impregnated; chromo board; raw base paper for sensitising, coated; surface marbled paper; leather board and imitation leather board; and matrix board:									
4811 90 11	---- Hand-made paper and paperboard rules lined or squared but not otherwise printed	kg.	10.00	10.00	--	18.00	1.00	30.980	Free	
4811 90 12	---- Chromo and art paper coated	kg.	10.00	10.00	--	18.00	1.00	30.980	Free	
4811 90 13	---- Building board of paper or pulp impregnated	kg.	10.00	10.00	--	18.00	1.00	30.980	Free	
4811 90 14	---- Chromo board	kg.	10.00	10.00	--	18.00	1.00	30.980	Free	
4811 90 15	---- Raw base paper for sensitising coated	kg.	10.00	10.00	--	18.00	1.00	30.980	Free	
4811 90 16	---- Surface marbled paper	kg.	10.00	10.00	--	18.00	1.00	30.980	Free	

  
**TRUE COPY**



76

Arun Sinha &lt;arunksinhaandassociates@gmail.com&gt;

## Advance service of reply on behalf of Respondent No.13 in the matter of OA No. 22 of 2022 titled as A Krishna & Ors Vs. Union of India & Ors. pending before National Green Tribunal Southern Zone Chennai Bench

1 message

**Arun Sinha** <arunksinhaandassociates@gmail.com>

Mon, May 2, 2022 at 4:52 PM

To: litigation.life@gmail.com, secy.moef@nic.in, Boardlpcb@gmail.com, ms.kspcb@gov.in, tnpcb-chn@gov.in, membersecy@appcb.gov.in, ppcc.pon@nic.in, hud@tn.gov.in, Pradeshps.apmaud@gmail.com, secy-ud@karnataka.gov.in

 **REPLY OF RESPONDENT NO. 13.pdf**

To,

1. Ritwick Dutta, Rahul Choudhary, G. Stanly Hebzen Singh, counsel for the applicant ([litigation.life@gmail.com](mailto:litigation.life@gmail.com))
2. Union of India ([secy.moef@nic.in](mailto:secy.moef@nic.in))
3. Central Pollution Control Board ([Boardlpcb@gmail.com](mailto:Boardlpcb@gmail.com))
4. Kerala Pollution Control Board ([ms.kspcb@gov.in](mailto:ms.kspcb@gov.in))
5. Tamil Nadu Pollution Control Board ([tnpcb-chn@gov.in](mailto:tnpcb-chn@gov.in))
6. Andhra Pradesh Pollution Control Board ([membersecy@appcb.gov.in](mailto:membersecy@appcb.gov.in))
7. Karnataka State Control Board ([ms@kspcb.gov.in](mailto:ms@kspcb.gov.in))
8. Urban Development & Local Self Government (UD&SG) State of Kerala ([prlsecylsgd@gmail.com](mailto:prlsecylsgd@gmail.com))
9. Puducherry Pollution Control Committee ([ppcc.pon@nic.in](mailto:ppcc.pon@nic.in))
10. Housing and Urban Development Department State of Tamil Nadu ([hud@tn.gov.in](mailto:hud@tn.gov.in))
11. Municipal Administration and Urban Development Department State of Andhra Pradesh ([Pradeshps.apmaud@gmail.com](mailto:Pradeshps.apmaud@gmail.com))
12. Urban Development Department State of Karnataka ([secy-ud@karnataka.gov.in](mailto:secy-ud@karnataka.gov.in))
13. Tetra Pak India Pvt. Ltd. ([litigation.life@gmail.com](mailto:litigation.life@gmail.com))

Dear All,

We act as counsel on behalf of the Respondent No.13 in the above Subject matter. Please find attached the Reply on behalf of Respondent NO.13 in the above mentioned subject matter.

Thanks &amp; Regards

ARUN K. SINHA

ADVOCATE-ON-RECORD

SUPREME COURT OF INDIA

NEW DELHI

9810009590, 9310009590